of Undertakings) Bill, 1980

[श्री कमलापती जिपाठी]

में थोड़ी देर खड़ी रहे और बम्बई 9 बजे तक
पहुंच जाये ताकि कुलकर्णी जी की तकलीफ
दूर हो ।

नन्दा जी बात मैं यह कह रहा हूं मान्यवर, कि वे बड़े ही सुलझे हुए और पुराने सदस्य हैं और हमेशा उनके बड़े विचारित सुझाव होते हैं, जो कल्याण के लिये होते हैं। उनका यह जो सुझाव हैं उनको नोट कर लिया गया है और मैं यही कह सकता हूं कि उन पर बहुत गंभीरता से विचार करेंगे।

I STATUTORY RESOLUTION, SEEK-ING DISAPPROVAL OF THE BANK. ING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE, 1980 (No. 3 OF 1980)

II. THE BANKING COMPAND3S (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1980

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now we come to the next item: Statoury Resolution seeking disapproval of the Ordinance and the Banking Companies (Acquisition and Transfer of Udertakings) Bid, 1980. Both of these will be taken together.

SHRi JAGDISH PRASAD MATHUR (Uttar Pradesh): Sir, I beg to move the following Resolution:

"That thi₈ House disapproves the Banking Companies (Acquisition and Transfer of Undertakings; Ordinance, 1980 (No. 3 of 1980) promulgated by the President on the 15th April, 1980."

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to move:

"That the Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, keying regard to their size,

resources, coverage and organisation, in order further to control *ike* hieghts of the economy, to meet progressively, and serve better, the needs of the development of the "economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto,, as passed by the Lok Sabha, be taken into consideration."

[The Vice-Chairman, (Shri R. R. Morarka) in the Chair].

Sir, as hon. Members are Government had nationalised in July, 1969, 14 major commercial bauks incorporated in India each with deposits exceeding Rs. 50 crores in order to gain control over the commanding heights of the economy for the attainment of national and economic objectives. It had then been visualised that public ownership of these banks would help in more effective mobilisation of savings and their channelization productive purposes. Since nationalisation, the performance of these bank, has been very creditable. Bank services have rapidly, particularly in the grown hitherto under-banked rural and semiurban areas, and...

SHRI A. G. KULKARNI (Maharashtra); Which bank has increased?

SHRI R. VENKATARAMAN: The number of branches of public sector banks has increased from 6596 in June 1969 to 25,028, including those of the Regional Rural Banks as at the end of December, 1979. Out of these, the number of branches in rural areas came to about 47 per cent, in semi-urban areas 24 per cent, in urban areas 15 per cent and in metropolitan areas about 14 per cent. The deposits of the public sector banks have also increased from Rs. 3871 crores to Rs. 25,977 crores during this period.

Progressive increase was also registered in the deployment of bank resources for the neglected sectors and weaker sections of society. Advances of the public sector banks to the priority sector as a percentage of their total credit has risen from 14.6 per cent in June 1969 to 33.5 per cent in September 1979. The amount which was advanced to the agriculturists at the time of nationalisation of banks i_n 1969 was only Rs. 162 crores and as in June, 1979, it was Rs. 2244 crores. Government are committed to 4 P.M. 20-point Programme implement the vigorously. In the context of the Government policy to •accelerate rural development and provide employment opportunities to the unemployed particularly in the underdeveloped and backward regions and rural areas, public sector banks have undertaken to enlarge the flow of their credit to priority sectors and in rural areas. By 1985, they are required to achieve the level of the. advances to priority sectors from the existing 31 per cent to 40 per cent of their total advances. Within this overall target, a significant proportion would be de. voted to beneficiaries of the 20point Programme. It was felt that Indian banking companies in the non-natio': lised sector which have registered a rapid growth during the recent past should also he subject to a more effective and meaningful direction and ontrol so as to make them an integral part of the development effort.

As Parliament was not in session and immediate action was necessary, the President promulgated an Ordinance on 15th April, 1980, to provide for the nationalisation of the six Indian private sector banks having demand and time liabilities exceeding Rs. 200 crores each as on March 14, 1980. These j Banks were: The Andhra Bank Ltd. Corporation Bank Ltd., The New Bank of India Ltd., The Oriental Bank of Commerce Ltd... The Punjab and Sind Bank Ltd., and Vijaya Bank Ltd. The total demand and time liabilities of these banks aggregated Rs. !

2356 croreg a_s on March 14, 1980. The present Bill which has already been passed by the Lok sabha seeks to replace this Ordinance by an Act of Parliament.

The Bill provides for the payment of amount totalling Rs. 18.50 crores t» the six existing banks on the basis adopted in the past when the 14 major commercial banks were nationalised in 1969. This amount $_{\rm w}iU$ be payable at the option of the existing banksin cash in three annual instalments with interest at the rate of 5.5 per cent per annum or by issue of Government securities o.f 10 years carrying interest rate of 6 per cent or of 30 years with interest rate of 7 per cent or a combination of the two. With the incorporation of tha six largest private sector banks in the public sector, the total deposits of the public sector banks would be about 91 per cent of the deposits of all scheduled commercial banks.

While commending the Bill for consideration, I may mention that it follows closely the provisions of the existing 'Natonalisation Act' passed by this House in 1970. As in the earlier Act, the present Bill provides for the management of the new banks each by a Board of Directors to be constituted by Government after consultation with the Reserve Bank in accordance with the provisions of a Nationa. ligation Scheme to be framed by Government under the provisions of the proposed enactment. The broad-based Boards of these banks providing for the representation to be given to various interests such as employees, 'depositors, fanners, artisans and other experts will accordingly be constituted by Government after the Nationalisation Scheme is framed. Employees of the acquired banks would automatically become employees of the corresponding new banks.

With the inclusion of these six banks in the public sector. Government hopes that the implementation of the 20-Point Programme will become more effective and fruitful.

[Shri R. Venkataraman]

Sir, I would not like to take more time of the House on the other provisions of the Bill.

थी जगदीश प्रसाद माथर (उत्तर प्रदेश) : श्रीमन, ग्राज जिस भाति छह बैंकों का राष्ट्रीयकरण किया गया है, वह लगभग उसी भांति किया गया है जिस भांति 1969 में चौदह वैंकों का राष्ट्रीयकरण किया गया था। यह ग्रवस्य है कि 1969 में जब बैंकों का राष्ट्रीयकरण किया गया, उस समय यह बात बहुत उजागर थी यह राजनीतिक दिष्ट से किया गया है, हम लोगों को याद है कि जलाई 12 को कांग्रेस पालियामेंटरी बोर्ड द्वारा श्री संजीव रेड्डी को राष्ट्रपति पद का कैंडिडेट चना गया था, 16 तारीख को मोरारजीभाई से वित मंत्रालय छीना गया था और 19 तारीख को बैंकों का राष्ट्रीयकरण किया गया और 21 तारीख को दोनों सदनों की संयक्त बैठक में यह लाया गया । 1969 के समय भी साफ था और ग्राज भी साफ हैं कि राजनीतिक उद्देश्य से बैंकों का राष्ट्रीयकरण किया गया था। ग्रव उनसे कितना लाभ हथा है, कितना नहीं हुआ है, यह तो आप स्वयं और हर जानकार आदमी जानता है।

में पूछना चाहता हूं कि ग्राखिरकार 1980 में ही ग्रापने राष्ट्रीयकरण क्यों किया ? कांग्रेस सरकार 1975 तक भी थी, ग्राज से पहले क्यों नहीं किया गया ? इसका एक ही ग्रंब क्यों नहीं किया गया ? इसका एक ही ग्रंब कियाई देता है कि एक बार हारने के बाद कांग्रेस दल दुबारा सत्ता में ग्राया, तो वह कुछ न कुछ ऐसा दिखावा करना चाहता था कि वह गरीबों के लिए दुबारा कुछ करना चाहता हैं। 1969 में भी जब राष्ट्रीयकरण किया गया तो 1971 के चुनाव में उस समय नारा लगाया गरीबी हटाग्रो का, गरीबी तो नहीं हटी। ग्राज भी वैसे ही लग रहा है कि छह बैंकों को लिया जाना कोई बड़ी करामात नहीं करेगा।

अभी-अभी मंत्री महोदय ने कहा कि
यह बैंक बड़ी तेजी से बढ़ रहे थे, उन्होंने
फिगर्ज भी दिये हैं, मुझे भी माल्म हैं कि
इन बैंकों का उस समय जब राष्ट्रीयकरण
किया गया है 2,365 करोड़ रुपये की राणि
थी जो बैंकों के जमा धन का 6.5 पिताशत
बनता है। इसका अर्थ तो यह है कि जो बैंक या
जो काम एफिणियेंटली हो, योग्यता से किया
जाए, उसको सरकार हाथ में लें लेगी। यदि
सरकार ने यह करके दिखाया होता कि चौदह
बैंकों के राष्ट्रीयकरण के बाद उनकी कारगुजारी बढ़ी है, उनकी एफीणियेंसी बढ़ी है,
उनकी क्षमताए बढ़ी हैं, तो शायद किसी को
जरा भी इतराज नहीं होता छह बैंकों के
राष्ट्रीयकरण का।

पिछलो बार जब उन्होंने बैंक लिए थे ; तो पचास करोड़ रुपये के लिए थे आज दो सौ करोड़ तक के लिए हैं । मंत्री जी एक बात स्वयं कह रहे हैं कि यह छह बैंक तेजी से बड़ते चले जा रहे थे । इस कारण इनको लिया गया है ।

मैं सिद्धांततः बैंकों के राष्ट्रीयकरण के विरोध में नहीं हं, लेकिन जिन श्राटिकल 39(बी) भीर (सी) के उद्देश्यों का उन्होंने उल्लेख किया है, मैं पूछना चाहता हं कि चौदह बैंकों के लेने के बाद उन उद्देश्यों की पूर्ति कितनी की गयी है और क्या यह छह बैंक ही उन उद्देश्यों को पूर्ति में बाधक थे ? मझे नहीं लगता ग्रीर देशवासियों को भी नहीं लगता कि यह बाधक थे. बल्कि मैं कह सकता हं कि यह तो साधन ही रहे हैं। सामान्य ग्रादमी तो भले कह सकता है कि प्रराष्ट्रीयहृत बैंक समस्या हैं, लेकिन थोड़ी सी भी जानकारी रखने वालाजानता है कि राष्ट्रीयकृत बैंक ग्रीर निजी बैंक के सरकारी नियन्त्रण में कोई अन्तर विशेष

नहीं है। आपके कानून हैं, आपके कार्यद हैं, आपने वैकिन रेग्यनेशंस हैं, कीन सा ऐसा निजी बैंक या दूसरा बैंक है जिसने बैंकिंग के हरून का पालन नहीं किया स्रोर यदि कहीं उन्होंने दील का होगी तो कौँ। से ऐसे चीउड राष्ट्रीयकृत बैंक थे, जिन्होंने पूरी तरह से नियमों का पालन किया है । कानून से 34 प्रतिशत स्टॅब्यटरी लीक्बोटेशन रेट है. बह जमा करना पड़ता है छः प्रतिशत क्रीमलीडिंग, रेट, दस परसेंट ग्रापने हाल में इम्पार्जीडम किया है तो इस भाति मारा 50 प्रतिशत पैसा चला गया । बचा कितना ? उसर बाद मान लोजिए, छमी चापने कहा कि 33.3 प्रतिगत से बढ़ा कर 40 प्रतिजत एडवांसेज के लिए दिया गवा । प्राइवेट सेक्टर में जो . अराष्ट्रीयकृत बैक हैं, उन्होंने इस विषय में कुछ ज्यादा ही किया और द मरे राष्ट्रीयक्रत बैका ने कम किया है। make will

में केवल पंजाब एंड सिंध बैंक का इस संबंध में उदाहरण देता हूं। पंजाब एंड सिंध बैंक एक ऐसा बैंक था जो बहुत कुछ धार्मिक थैंक कहा जा सकता हैं। मेरे साथी यहां पर सिक्ख बैठे हैं, अकाली दल का बहिन भी मेरे साथ है। ज्यादातर पैसा सिक्बों ने उस बैंक में लकाया है।

भी रामानन्द यादव (निहार) : ग्रसली रंग में ग्रब ग्रा रहे हैं।

श्री जगदीण प्रसाद माथुर : ग्रमली रंग नहीं हो रहा है. घवड़ाइए मत । पंजाब एंड जिंध बैंक के पास कितना पंसा था ग्रार उन्होंने बनाया जितना प्राथित्दों संकटर के ग्रन्दर कितना पैसा लगाया है ? जहां तक मुझे स्वरण है कि मंद्रों महोदय ने कहाथा कि सरकारी बैका ने---14 परसेन्ट पैसा दिया था। पंजाब सिध दैंक के पास 14 परसेन्ट से परसेन्ट एडवांस प्रायरिटी सेवट र म लगाया द्यापके लीड बैंक्स कौत-कौत से हैं? सरकारी 14 वैका में स्टेट वैक ग्राफ इंडिया को छोड कर जिसमें स्टेट बैक श्चाफ हैदराबाद भी शामिल है-काई बैंक नहीं है जो एक डिस्टिक्ट से अधिक में लीड बैंक रहा हो । पंजाब सिध बैंक का फरीदकाट में धापने लीड बैक बनाया । दूसरा स्राध्न बैक है, सांक्र बैक ग्रापने केवल एक जगह नहीं, कम से कम चार डिस्ट्रिक्ट्स में, बांध के बीर उद्योगा के डिस्टिक्ट में, ग्रापने लीह बैंक बनाया । क्या उनको इन्हिशियेन्सी कायह मजादी जा रही है ? मैं तो चाहुंगा कि सरकार अपनी नीति स्पष्ट कर दे-वया वह चाहती है किसी काल में काई निजी बैंक न रहे ! धन्भव है कि राष्ट्रीयकरण के पश्चात देक को कार्य धमता घट जाती है-पंजाब नेशनल बैक का जब राष्ट्रीयकरण नहीं हम्रा आर तब उसके कर्मचारियों को कार्य कृष्णनता में और प्राज उसकी स्थिति पें कितना बडा अन्तर है ? याज सरकारी बैंक में जाएं तो हमको घंटों लाइन में खड़ा रहना पडता है । क्योंकि किसी निजी बैंक से उनका कंपीटी शत नहीं है। ग्राज सरकारी बैंक काम करना नहीं चाहते क्योंकि वह जानते हैं कि उन्हें व स्पीटीशन में खडे नहीं होना है । आपने बैंकी का राष्ट्रीयकरण करके बाजार से कम्पीटीशन समाप्त कर दिया । अच्छा होता कि थांध्र बैंक, पंजाब सिंध बैंक जैसे बैंकी का चलने देते श्रीर बाजार में प्रतिरपर्धा बनो रहती । ग्राज ग्रावण्यकता इस बात को है कि सरकार इस सम्बन्ध में नीति स्पष्ट करे धगर यही इंग रहा तो ग्राज आपने 200 करोड़ कहा है,

श्री जगदीश प्रसाद माथुर]

कल .50 करोड़ वाले वैंक की ले लेंगे तो स्थायी सीमा कहां है ? क्या आप निजी बैंक को चलने देना चाहते हैं? इसकी आपको स्पष्ट घोषणा करनी पहेगी।

14 वैकां के राष्ट्रीयकरण के पाचात इम्बेलेन्सेज बढ़े हैं । मैं विशय रूप से उत्तर प्रदेश की बात कहांगा । जित्तना पैसा विशेषतः रीजनल वैको में है उत्तर प्रदेश का पैसा कहां जाता है। क्षमा करें, मंत्री महोदय दक्षिण के हैं. मैं दक्षिण या उत्तर का सवाल खड़ा नहीं करना चाहता, लेकिन जितने दक्षिण के प्रदेश हैं उनके पास त्लना से ग्रधिक पैसा जा रहा है। हमारे उत्तर प्रदेश का पैसा बहां जाता है। मेरा कहना नहीं है कि मंबी जी की यह बात पता नहीं होगी। मैं फिर भी ग्रांकड़े देना चाहता हूं। डियाजि-द्स एज द्यान लास्ट फ इडे द्याफ 1979---

द्यांध्र प्रदेश-1366 करोड़; **इपये** एडबासेंज 4,140 करोड़ रुपये।

महाराष्ट्र-18 9.88 करोड़ रुपये ; ₹डवांसेज 150 करोड़ रुपये ।

बामिल नाडु-231. 6 करोड़; एडवां-सेज 666 करोड़ रुपये।

य ० पी०-2,491.81 करोड़ स्पये, एडबासेज 2,159 करोड़ रुपये।

में इम्बेलेंसेंज किस ने पंदा किए ? य इम्बेलेंसेज राष्ट्रीयकृत वैकों ने पैदा किए। ये ब्रापके राष्ट्रीय देकों ने ब्रीर आपकी नीति ने पैदा किए हैं। मैं श्रीमन उत्तर प्रदेश का होने के कारण उत्तर प्रदेश की ग्रोर ध्यान ग्राकृष्ट करना चाहता हूं। उत्तर प्रदेश के साथ भ्रापने जो अन्याय किया है उस अन्याय की काप जी हा तिणी हा दूर करें। एक दो

सुझाव धीर देना चाहता हूं । स्नाप कह सकते हैं कि रीजनल रूरल बैक्स की गति रुक गयी थी और हवाला दे दिया गया--जैसे श्रभी रेल मंत्री जी ने बड़े णिष्टाचारपूर्वक जनता सरकार के ऊपर जिम्मेदारी डाल दी——िक रिज-नल रूरल बैंक्स की प्रगति रुक गयी; क्योंकि जनता सरकार ने दांतवाला कमेटी बना दी थी । दांतवाला कमेटी रिपोर्ट तो झाप के पास है, अब तो कोई रुकावट नहीं ग्रानी चाहिए । इस के विपरीत आप को याद होगा कि जनता सरकार ने बैंकों के नियमों मे परिवर्तन किये थे—-ग्रौर उन से बहुत से सुधार हुए थे। मेरा निवेदन है कि जो स्टडी ग्रुप बनाया गया था, उस स्टडी ग्रुप की सिफारिकों को काप की व्र से गीझ लागू करें।

प्रायोरिटी सेक्टर की बात भी क्राप ने कही है । जितना विस्तार होना चाहिए था वहां नहीं हुआ। । दो-तीन बातें में निवेदन करना चाहता हूं। आज भी जो लोन आप किसानों को देते हैं मुख्यतया उसे बड़े किसान हड़प जाते हैं; क्योंकि आप का कायदा ही ऐसा है। जिस के पास जितनी बड़ी लैंड होत्डिंग है उस के हिसाब से रूरल बैंक्स या कोम्रापरेटिव बैंबस उस् को लोन देती हैं। स्वभावतः बहुत बड़ा भाग बड़े-बड़े जमीदारों के पास चला जाता है, छोटे के पास नहीं; क्योंकि उसके पास जमीन कम है। मेरा निवेदन है कि श्राप इस बात पर गम्भीरता से विचार करें। ग्राप हरिजनों ग्रौर गरीबों को लोन देते हैं उस पर डिफरेंशियल रेट ग्राफ इन्टरेस्ट लगाते हैं, उसी के साथ उस की लैंड होल्डिंग कितनी है उस का भी ध्यान रखें। मान लीजिए, छोटी जमीन वाले

को श्राप 500 रुपया देते हैं और बहु श्रिक्तिक रुपया चाहता है लेकिन उस के पास जमीन कम है, बहु कहां से श्रीधिक जमीन लायेगा। बहु किसी की जमानत भी कैसे लाएगा। श्रतः उसकी ऋण की राणि श्राप बढ़ा दीजिए। श्राप ने 1 परसेंट श्रावोरिटी सेक्टर के लिए रखा है। 1 परसेंट से कुछ नहां होगा, 2 परसेंट करिए श्रीर श्रगर 2 परसेंट नहीं कर सकते तो 1.5 परसेंट करिए—श्राप के हाथ में 2365 करोड़ श्रीर श्रा गया है। जो और बढ़ेगा — जिस से उस का ठीक श्रकार उपयोग हो सके।

एक भ्रीर मेरा स्झाव है । डिकरेंशियल रेट के बाद ग्राप पीनल रेट लगा देते हैं। बडे किसान के ऊपर ध्रवस्य लगाइए। परन्तु जो गरीब किसान हैं, हरिजन हैं, पिछड़े वर्ग के हैं उन के ऊपर पीनल रेट समाप्त कर दीजिए। उस के पास पेट भरने को छोटी सो जमीन है, वह किसी प्रकार कास्तकारी करता है, खेती करता है। मेरा आग्रह है कि आप यह दंडात्मक सदकी दर समाप्त कर दीजिए अपर समाप्त नहीं कर सकते तो यह सो कम कर ही सकते हैं। उत्तर प्रदेश में सुखा पड़ा है, ग्राप के बैंक का पैसा बहुकहां से देगा। एक फसल से इसरी फबल तक सामान्य रेट लगता है उस के बाद श्राप पीनल रेट लगा देते हैं बह नकरें, श्राप छोटे किसानों, गरीबों ब्रीर हरिजनों के ऊपर पीनल रेट बन्द कर दें। अपर बन्द नहीं करते तो एक फसल से दूसरी फसल तक समय न देकर पूरे साल का समय उसे दें। बदि एक फसल में नहीं दे सकता, दूसरी में दे, तीसरी में ऋण देना प्रारम्भ करें। यह सुझाव मैं ग्राप के विचार के लिए रखना चाहता हूं।

एक अन्तिम बात कर्मचारियों के बारे में कहना चाहता हूं यद्यपि आपकी

निगाह में भी वह होगी। आप ने बिल में कहा है कि जो कर्मचारी आज हैं उन को उसी प्रकार की सुविधान्नों के साथ, उन्हों शर्ती पर राष्ट्रीयकृत बैंकों में रखा जाएगा । यह बिलकुल ठीक है, लेकिन स्राप ने यह भी रखा है कि यदि आगे इन शर्तों को परिवर्तित न किया जाय । आप कहेंगे कि स्कीम बनेगी उस में कह देंगे कि उनकी शर्ते परिवर्तित नहां की जाएंगी श्रौर यदि की जाएंगी तो उन को नई ग्रौर प्रानी शर्तीमें से चुन लेने की छूट होगी । मेरा कहना है कि इस ग्राप्शन को देने का प्रावधान भ्राप स्कीम की जगह बिल में ही क्यों नहीं ले आए जिस से कर्मचारी को श्राक्ष्वासन हो जाए कि जिन शर्तो पर वह ग्राज काम कर रहे हैं यदि उन की शर्तों में परिवर्तन होगाया जी नयी शर्ते लगायी जाएंगी उन में से वे चुन सकेंगा । यह सामान्य नियम है।

चार-छः बातें मैंने ग्राप के सामने रखी हैं। मैं समझता हूं कि वित्त मंत्री महोदय गम्भीरता से सहानु-भूतिपूर्वक विचार कर विल में उचित परि-वर्तन करेंगे।

अन्त में यादव जी ब्रौर मंत्री जी से मैं कहना चाहता हूं कि मैं स्वयं ब्रौर मेरा दल वैकों के राष्ट्रीयकरण के विरोधी नहां हैं।

श्री रामानः द यादव : सुप्रीम कोटं में कौन सी पार्टी गयी थी ?

श्री जगई।श प्रसाद माथुर : लेकिन जिस भांति राजनीतिक दृष्टि से यह किया जा रहा है वह गलत है। राजनीति न खेल कर मंत्री महोदय, जो सीधी सीधी श्रथंच्यवस्था है उसके श्राधार पर यदि निणंय करेंगे तो मैं सम- अता हूं कि वह देश के साथ न्याय होगा।

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); The Resolution and the motion are now open for discussion. Mr. Kalyan Rov

SHRI KALYAN ROY (West Bengal): Sir, i thank you for giving me a chance out of turn. We definitely support this take over; it is a correct step and it is a good step. But in regard to the aims, the hon. Minister has said about channelising for productive purposes and giving a meaningful direction. These are very unconvincing. As a matter of fact, one of the very famoug weeklies has pointed out that the official explanation is weak and uncertain. That is why, it has raised doubts. If actually, he means to take over and channel the resources for productive purposes,, we fail to understand one thing. There are 42 to 45 private sector banks, for example, like the South Indian Bank, ihe Catholic-Syrian Bank, the Laksh-mi Commercial Bank, the United* Western Bank, the United Industrial Bank, the Bank of Cochin, the Lor3 Krishna Bank and the Bank of Rajasthan. Why have they been left out? You can get much more money from these banks to channel the resources in the right direction. Hence, something else is there. He should come out boldly and plainly to expose the champions of the private sector, is it not a fact—I think, he will he able to say—that a study of the capital structure of the private sector banks, as on 31st December, 1977, reveals that on the application of ratio of paidup capital and reserves to deposits,, eighteen banks with deposits totalling Rs. 1,915 crores, had a ratio less than, the national average of 1.4 which itself can be rated as utterly unsatisfactory. Sir, you may recall that in the sixties, the continuous fall in the capital deposit ratio was viewed by 1he Reserve Bank of India with great alarm and it suggested a capita I-•deposit ratio of 7.5. On the representation of the Indian Banks Association, the ratio was reduced to 6.0. Now, let

us see one example. Take, for example, the Punjab and Sind Bank Limited, in the matter of the ratio of paid-up capital and reserves to deposits, the bank appears to be at the bottom of the private sector banks. The shareholders' stake in the Bank ia

1977 was 57 paise for every hundred rupees worth of deposits, their Board of Directors commanded.

In 1978. this stake was reduced to a mere 45 paise and by the end of 1979, it is expected to move below 40 paise. This i_s a scandalous situation in the Punja_D and Sind Bank Limited. Then, take, for example, the Oriental Bank of Commerce. This Bank i_s placed next to the Punjab and Sind Bank Limited. Here also, the shareholders' stake in the Bank in 1977 was 58 paise fo_r every hundred rupees worth o~f deposits and, today, the ratio remains the same more Or less. Then, take, for example, the Lakshmi Commercial Bank Limited. The capital-deposit ratio of this Bank was 0.98 in 1977 and it has since come down th 0.64

1978 and it is expected to maintain a further declining trend in 1979. share-holders' stake, which was paise for every hundred rupees worth of deposits, has gone down to as low as 64 paise in 1978. This is the scan dalous, shocking and alarming ture of the private sector banks. If intention is t_0 mobilise the re sources for productive purposes, then, why does it stop here. This i_{ϱ} ihe criticism. Not only this. charge these banks. Government knows and it very well is also aware of it. banks. In these particu larly, in these six banks, a few families have taken bulk of the shares. Punjab and Sind Bank is controlled bv 20 families, which includes Charanjit the Singh Majithia and They have taken over group. the entire bank. Nobody is allowed buy shares. Secondly, Sir, these banks today hav_e become personal jagirs Leave aside absence of uniform policy promotions, transfers, on proper salary. The extent of bad advance is alarming in all these banks-advance without securities, advance without

of Undertakings) Bill, 1989

scrutiny etc. As a matter of fact, Sir, it has been stated that when these banks,, particularly the Punjab and Sind Bank and other banks, processed legal caseg against defaulting borrowers it was found in a maj'ority of the eases that either the security documents were incomplete Oi they had become time-barred. This is the situation.

Now about the situation in the Punjab Sind Bank—if 1 could draw his and attention to this-is he aware that there is a firm called 'Juneja Export', a smalMtrm in Karol Bangh? They secured a letter of credit from thig Bank to the extent of Rs. 4 crores to export Rs. 4 crores worth of woolen goods to Iran. When the goods was intercepted by the Customs, it was found that instead of exporting wol-len goods they were trying to export rotten torn rags and this firm did not give any documents to the Punjab and Sind Bank to establish the claim for Rs. 4 crore credit. And the whole Rs. 4 crore credit now is a bad advance and it has been masterminded by Shri Surjit Singh Kakkar, head of the Internal Banking Division of the Punjab and Sind Bank. Now this case has gone to the CBI for investigations. Why is it not being made public, why is it not being shown to the people, why is it made a hush-hush affair? Let him mobolise the people if he wants to mobilise resources.

Then, Sir, is it not a fact that the same Punjab and Sind Bank gave a letter of credit to the extent of Rs. two to three crores to Jain₃ Company Enterprise in Singapore? They were to export rapeseed to India. In the meantime what happened? Neither was there any rapeseed in the ship nor anything else in the ship. So, deliberately the ship was sunk. And this particular company through the Punjab and Sind Bank wanted Rs. 2i Crores as compensation from General Insurance. There are about 50 cases like that. This case is also being investigated by the CBI. I can see the Finance Minister smiling. He can denv

RS-S.

it if I am saying something wrong. Let him say on the floor of ttte House how this Bank wag operating.

So, Sir, I do not understand how the same man,, Mr. Inderjit Singh, has been kept as the Custodian, the ma» who is dominating the firm and the hank with his sons. As a matter of fact, this particular bank is interested in speculative land buying, luxury house-buildup multistorey building and all kinds of things. this particular Punjab and Sind Bank has given about Rs. 5 crore to M/s. Skipper Contractors and Company in Delhi and this particular firm is controlled by; his 30ns. And this Mr. Ihderjit Singh has been kept as Custodian. Is there any sense of responsibility, Mr. Minister? The first step is to remove the custodian who are responsible for these "bad advances and bad credits to such a large number of people. So. Sir, my humble suggestion is that no compensation should be paid. Rs. I8.5i crores should not be paid till all these cases of bad advances are thoroughly scruitinised. If it is found that these advances are not bona fide advances, they should be deducted from amount that is to be paid to the bank owners. I want to know whether he agrees tnat there shoul315s a thorough indepth inquiry, a probe and investigation into how many loans are batl in these banks before determining the amount of compensation. All cases aver and above Rs. 10 lakhs should be probed into to And the extent «f bad management in those firms. My last point is this, (Interruptions) I think Mr. Kulkarnj who alstr agree with me.

SHRI A. G. KULKARNI: You want bank nationalisation, you want trade unions.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); Order please.

SHRI KALYAN ROY: 1 am finishing, Sir. A₃ has been pointed out— and quite correctly too-the point is being raised, after all what ig the purpose of bank nationalisation? Whether we are working in the rign*

[Shri Kalyan Roy]

direction? A scrutiny has to be done drastically to cure the nationalised banks from sickness. Sickness is due to heavy advances t₀ the sick industry. It pays.to become sick, to get sick and get advances from the nationalised banks. The funds sunk by in sick commercial bank_s industrial undertakings have reached a staggering figure of Rs. 1062 crores by December, 1978. If you include the National Textile Corporation's advances and the advances which have become for which the banks are sticky and deliberately suppressing the information from the con. trolling authorities, the total funds sunk in the sick industry would add up to anywhere between Rs. 2000—2500 crores. 1 am reading this from the Journal of Banking Studies published from Delhi. In other words, the total scheduled commercial advances as at 31st December 1978 stood at Rs. 17808 crores. This means, 10 to 15 per cent of the total advances are, for all intents and purposes, irrecoverable. So my humble question is this. What, i_s this Department of Banking Operations and Development doing? Is he satisfied that it is doing a good job, a proper job, or a correct job? Because I find one paper which has hailed the take-over of banks has said about those who are most unhappy about this takeover. I quote from the Journal of Banking Studies January-March, 1980:

"The worst affected out of this nationalisation are- the Inspectorate of the Reserve Bank of India, Department of Banking Operations and Development, wtio have lost a benevolent source of 'sumptuous hospitality". There are scores and scores of 'sharp practices' which had developed in these banks; but simultaneously, they had developed a wonderful capacity to make the RBI's Inspectorate to gloss over these practices. The RBI, instead of functioning as a watch-dog over the activities of these banks, had actually

been acquiescing i_n the development of sharp practices".

This is absolutely correct that this department was the worst affected. Otherwise you cannot explain Rs. 2000 crores advance to the sick industry. These Inspectors are supposed to monitor. But they are hi league with them. Sir, I read from one journal which has raised this question. I am quoting:

"And how about the RBI and its prestigeous Department of Banking Operations and Development? What type of inspection its inspectorate has been conducting with a view to develop Indian banking on sound lines? What degree of correctives it has been applying throung the much advertised Credit Auhtorisa-tion Scheme? Incidentally, the units included in the RBI's survey are those falling under the scope of the Credit Authorisation Scheme. Do we take that when these units were in the process of developing sickness, the lending banks were renewing their banking facilities year after year, and the DBOD of RBI had simply been acting as a rubber stamp in approving these extensions year by year. Could there be a better example of an abdication of responsibility on the part of the

. We feel that this colossal bungling in the Indian banking industry deserves a thorough probe by *an* in-development authority, totally detached from the RBI, with a view to find out the exact truth."

It is necessary to know the exact truth. It has been stated that all these advances to the sick industries have made serious inroadg into the very viability of the banking system and today the grim prospect before the banks is whether the foundations of

the Indian banking industry will survive this serious onslaught by the corrupt top bosses of the RBI and its inspection staff and the corrupt champions of the private sector who, together, have looted about Rs. 2,500 crores. This is the challenge to Mr. Venkataraman and I hope he will reply to it. There has been this alarming growth in corruption in the last five,, six years and till today no effective action has been taken to root out corruption in the RBI and the public sector banks.

Mr. Mathur had mounted an all-out attack on the nationalisation of banks. We want to defend nationalisation and nationalisation of banks. We want total nationalisation of all the banks. At the same time, thereare skeltons in the cupboard which you have to clear. Thank you.

SHRI A. G. KULKARNI: Sir, after the thunder which preceded me, I wonder whether I can make any impact on the Finance Minister. And my thunderous colleague is leaving just now and leaving us to the mercy of the banks. We can get agitated about more pay to the employees but, anyway, we have to take care of the banks as mature leaders in this House

Sir, I am at a loss to understand whether, left to himself,, the Minister would have come to this decision because I know his pragmatic approach to all the economic problems. Any way, nationalisation of these six banks has taken place and we cannot escape that fact now. Already there were 14 banks which were nationalised and so we could not have let them off. I do think that now the time has come not to stop at this stage. The smaller banks also have all the characteristics of these other bigger banks. Though their deposits are small, their contact with the people is large. Besides these nationalised banks, that is, fourteen plus six, there are many other small banks whose area of contact is far large, than all these banks put together because they cater to small

persons like the agriculturists and traders. Now the time has come , fa remove this diarchy or ad-hocism in the nationalisation of banks and to see that once fo_r all the banking structure comes into the public sector whereby more attention can be paid to improvement in the working of the banks.

Sir. I would really have liked the Finance Minister to describe, in his opening speech, what the problems are. Many studies have made after the nationalisation. Sir, you are also a well-known authority on that: problem. We you have also studied this found that these banks are not standing up to the test of service which is required of them. And when it is Parliament's desire that more money should be given to the priority sectors like agriculture, they are expected to function with efficiency. I think the Minister of Finance of this great country—where Rs. 25,000 crores are involved and in fact more money is going to come during the next five years under the banking sector—will appreciate the point that there i_{s a} necessity of reviewing the entire structure and service to the consumer because at present the approach seems to be service to the employees and not to the consumers. Sir, the Finance Minister gave me certain examples that the nationalised banks have increased their bran-That is well and good. But that can also be done without nationalisation of banks. increasing the branches is not the So criterion with me. Mv criterion is and satisfaction of the service consumers, and particularly the poorer or the weaker sections.

Sir, I ma_v bring to the notice of the Finance Minister the recent speech of the President of the Indian Banks Association, the speech of Mr. Nambiar He himself has stated that nepotism and corruption are evident on a very large scale in the banking sector in this country. It ma_v not be in the same very words that I

[Shri A. G. Kulkarai] am saying. It may be in a more diplomatic language, in a subtle language, because English can be used in a very subtle manner. But, by and large, that is the position. I was just now reading in an article in the Economic Times the views expressed by Mr. Nambiar. Sir, I d© not want to go into the question of the admiaistration expenditure which has tremendously increased in the banks. As a person vitally interested in the small-scale sector, that the nationalised banks or the other banks are df very little use to this sector. For the information of the Finance Minister, I may tell him that he said that the priority advances have gone up" from Rs. 14.2 crores to Rs. 33.5 crores; and in the agricultural sector from Rs. 152 crores to Rs. 2,244 •crores. though I differ from him in the Laudable. sense that the agricultural finance should not be a die-rarcby in this country. It must go through the co-operatives if he has an abiding faith, if the country and the Government have a_n abiding faith, in the co-operatives. At present, what is the worth of the agricultural sector, the small-seal_e sector the weaker sections sector? From the stataement of Mr. Nambiar I found that Rs. 2600 crores are overdue, Sir, the Finance Minister has to give them the same authority as to the co-operative banks, to treat all these loans as revenue loans for recovery, these agricultural loans which I think the Finance have been stuck up. Minister will take care of it. I want to read some more statistical information I have got small-scale sector. "Credit limit sanctioned for the small-scale sector: sanctioned Rs. 939 crores in 1972, up to 1976, Rs. .1814 crores." Now it might be Rs. 2.000 crores or Rs. 2,200 crores Then, Sir, the number of units held i_s 1.25 in 1975; have increased now it is 3.00; or might marginally from this. But the basic point is that the average limit sanc-

tioned per unit was Rs. 76,270 i» 1972, while in 1976 it has come down to Rs. 60,270. Lately, it has come down to Rs. 55,000. Sir, this is the position about the small-scale sector, which is included in the priority sector. I think the Finance Minister will see to it that the small-scale sector gets its due share.

(Acquision and Transfer

I may read more about the performance of the small-scale sector. Though I do not want to take my time and his time in reading the whole thing, because I can immediately lay my hand on these statistics, I may quote certain things out of it. Small-scale is a very formidable sector. The small-scale sector was Rs. 43,065 crores, while the large-scale sector was 11,203 crores. Now, as regards employees' benefits, total wages, fixed assets, etc., wages are 46.1 per cent in the small-scale sector and 21.1 per cent in the large-scale sector. These are the latest figures. The employment, as you know, in the small scale sector, is about 30 to 40 per cent of the total employment generated in this country. So, total sales are available, total employment is available. Looking to that, I think, Sir, credit available is too meagre, and the quality is very poor.

I would only bring to his notice two or three aspects of the loans given to the small scale sector. I myself receive some loans as small scale sector because I have a small factory. That is why I want to bring it to his notice. Sir, the rate of interest was increased. Many a time I have raised it in this House. I collected some statistics. The State Bank of India observes the ground rules. I have to say that the State Bank of India observes the ground rules and the interest to be charged to the small scale sector. But, leaving the State Bank of India, no nationalised bank observes the ground rules. Sir, the rate, are something

between 14 to 20 per cent. He will never believe it. Perhaps, the Finance Minister will only refer to the Reserve Bank of India guidelines or whatever his officers, sitting here, would give him. But I am the rece-pient of loans, and I know many of my colleagues who are taking loans. So. Sir, that is what I say that all the banks must join the mainstream. There are man_v banks. I do not want to name them because they will unnecessarily stop credit to me and I will unnecessarily be a victim of my political activity in Parliament. Sir, what is happening? The rate of interest charged by the bank₃ in Kolhapur, Sangli, in West Maharashtra, in Madras—you go anywhere in the country—is between 15 to 20 per cent.

SADASHW BAGAITKAR (Maharashtra): There is a case of a nationalised bank in the Usmanabad District charging 31 per cent.

SHRI PATTIAM RAJAN (Kerala): They are again going to increase the rate of interest.

SHRI A. G. KULKARNI: That aspect will come later. For the Finance Minister this is the stage. Then, Sir, if he is interested and if he wants to improve himself, I can quote. For sending money from a remote area to Bombay we purchase drafts. I remember, ten years back it was Re. 1 or Rs. 1.50 P. per thousand rupees. Sir, now it is Rs. 8 or Rs. 10 per thousand, you would remember. Then, Sir, service charges of many other kinds are collected. For goods sent to Bombay—I deal in cloth—I receive drafts. They take 15 days to transfer the amount. The bank are not only Multanis but they are the fathers of Multanis because previously it never happened like this. Naturally, everybody always tries to contact Bombay or Madras or

the port cities or whatever they are asking the traders whether they have sent the drafts. Shri Ramanand Yadav is also laughing. That means he knows about it. On phone we are told by the trader that the money has been sent by draft number such and such and that it has been transferred to our account. We are asked to go to the bank. However, the Agent says that it has not come. After 15 days it comes. Whose father hag to give its interest? I am really sorry to say this. I am groaning and am pained for 40 per cent charges for servicing loan given by the bank inclusive of interest. (Time bell

I will take another five minutes because I have still not completed. In fact, I am just starting it. My another colleague is there. I was to initiate the debate. But I had to accommodate my great friend, Mr, Kalyan Roy.

I would ask and request the Finance Minister: For Heaven's sake do not appoint committees because committees means another ten years. You appoint me as your adviser on this. I can give you advice within two minutes, and about what action can be taken in another three minutes, and finish it in five minutes.

Then, Sir, about the new impost, the Reserve Bank Governor says that it is 0.25 per cent for the small-scale sector and 1-25 per cent for the large-scale sector, that it is pro rata and that is the Government directive. If I show him that 7 per cent is charged to the borrower, is he going to sack him, sack the officers of the bank? Sir, I don't think that is ever

Then, about corruption and what Mr. Kalyan Roy hag stated-here I want your indulgence for another five minutes. Corruption, Sir—you cannot think of it now. I do not blame the administration or the Department of Banking or the Reserve Bank. Sir, corruption ig due to him

[Shri A. G. Kulkarni] and,me, nobody else. We, politicians, have injected corrupt practices in all the nationalised banks. For appointments, there are may boards, banking recruitment bodies, etc But nothing happens. We, politicians, protect the erring man and that is why the bankers have become corrupt. Then, Sir, the Custodians of the banks get political appointments. They are also part and parcel of this corrupt system of operations. I can give many instances. But it is no use naming persons here in their absence. Sir, I only want to say that so far as the employees in the banking sector are concerned, they just do not bother about the customer. They neither bother about the customer nor about their higher-ups. I have deep faith in nationalisation, but there must be some system whereby these people must be made to work

Sir, my friend, Mr. Mathur, as well as Mr. Kalyan Roy referred to a case of the Chairman and Custodian of Punjab and Sind Bank. Sir, he is the luckiest. Sir, the cat has nine lives. But his chap has 18 lives. He is more than a cat. The point is, this man has swindled Punjab and Sind Bank, has defrauded the money given under his charge and yet has been successful in being nominated as the Custodian of Punjab and Sind Bank. I know that Mr. Venkatara-man can do very little in this respect. But now let us see whether something else, some magical force he gets and he acts on hi_s own initiative. Sir, I do not want to go into this question whether he was a clerk or something else. People can rise from the position of a clerk to the position of a Custodian. I can encourage such persons. But the problem is, he is using all nefarious methods. I do not want to accuse my Punjab friends, "but he is supported by every sector in Punjab that he should be appointed the Custodian. He haa obliged all the political

heavy-weights in Punjab and Delhi, and he has been successful in getting the appointment. Sir, when the late V. V. Girl was Chairman of this House, he used to advise me. I was a newcomer to the House and I used to raise emotionally many problems. He used to say, "Mr. Kulkarni, you first write to the Minister concerned and then raise this point". And since then I have been very careful. Though Mr. Giri has passed away, I am following that practice. I wrote to the Finance Minister five days back. I also got a receipt from his secretary, because Ministers also nowadays, because of very heavy work, forget to acknowledge letters. I particularly brought this point to his notice. Regarding this gentleman, Mr. Kalyan Roy has stated about the export case. There are cinema₃ owned by his children and then there are many other nefarious activities. If I go into them, it will become a long lost. But, Sir, I have given this in writing to the Finance Minister. May I know from the Finance Minister whether he has received this letter

SHRI R. VENKATARAMAN: I wiil repfy to it later.

SHRI A. G. KULKARNI: Have you received my letter? Otherwise, I will take more time.

SHRI R. VENKATARAMAN: I have received and I will reply to it.

SHRI A. G- KULKARNI: Then, I do not go into it. But this ma_n is very heavily supported by the politicians. But you can take at least one action. All the money which is due because of the mismanagement has to be recovered. Otherwise it will be Government's funeral to face Parliament.

In the end, I woul[^] say that a review of the banking operation is necessary, not through committees. Many studies have been made. Now that there is going to be the Central Agricultural Bank, all agricultural

loan₃ should be diverted through cooperatives so that the recovery problem will not be there. Then, the total small-scale servicing charges for industries, including rate of interest, must not exceed 15 to 17 per cent and the various service charges collected have to be monitored by the Reserve Bank of India very seriously, and lastly this great man, Mr. Inder-3 it Singh, has to be removed from the post of Custodian of the Punjab and Sind Bank and all his black deeds have to enquired into.

श्री रामानन्द यादव : उपसभाध्यक्षजी, इस बिल का समर्थन करने के लिए खड़ा हुआ हं । मुझे याद है, 1969 में जब 14वैंकों का राष्ट्रीयकरण हुआ था तो जो रिएक्शनरी पार्टियां थीं उन लोगों ने बैंकों का राष्ट्रीयकरण करने पर किस तरह से देश में हल्ला मचाया था । मुझे याद है वाजपेयी जी सुप्रीम कोर्ट में जो याचिका पेश हुई थी उसमें खुद एक सिग्नेटरी थे और शायद माथुर साहब को भी याद होगा कि उनकी पार्टी ने और मिस्टर कुल-कर्णी साहब के कुछ साथी जो उनके सिद्धान्त में विश्वास करने वाले थे . . .

श्री ऋरविन्द गणेश कुलकर्णी: हमारे साथ आप भी थे। आप ग्रीर मैं एक घर में रहते थे।

श्री रामानन्द यादव : श्रापके जो लोग थे . (Interruptions) . . मुझे कहने दीजिए उनकी भी श्रेणी के कुछ ऐसे लोग थे जो आपके साथ कदम में कदम उठा कर राष्ट्रीयकरण का घोर विरोध किए थे अगर आज उन्हीं सिद्धान्तों के प्रतीक के रूप में इस नेशनलाइजेशन का भी विरोध कर रहे हैं । यह सबको विदित हैं कि इस देश के पूंजीपतियों के कुछ हमदर्व हैं उनके इशारे पर चलते हैं उनके इंटरेस्ट की रक्षा के लिए इस सदन में हर प्रयास करते थे।

लेकिन खयाल रखिए कि ग्रापके ग्रलावा भी इस देश में काफी संख्या में करोड़ों- करोड़ों की संख्या में करोड़ों- करोड़ों की संख्या में बैठे लोग हैं जो ग्रापके इन कामों को देखते हैं जो चाहते हैं कि बड़े पूंजीपतियों की वजह से जो ग्राधिक विषमता देश में फैली हुई हैं इस विषमता में कमी हो श्रीर जो बड़े-बड़े पूंजीपति उनकी ग्रामदनी कम हो उनके पावर्स कम हों। वे चाहते हैं कि ग्रणर ग्राप उनकी इच्छाओं की पूर्ति करने में पीछे रहेंगे तो जो ग्रापकी हालत पिछली दफा हुई हैं उससे भी बदतर हो जाएगी।

1980

उपसभाध्यक्ष महोदय इन 4 बैंकों का जो राष्ट्रीयकरण किया गया इसके साथ मैं यह भी चाहता था कि इस देश में जो फारेन बैंक्स हैं उनका भी राष्ट्रीयकरण हो जाना चाहिए था जिस फारेन बैंकों के माध्यम से इस देश के पूंजीपित बहुत फायदा उठा रहे हैं और इस देश में ऐसी भी पार्टियां हैं जिनका श्रापरेशन इन फारेन बैंक्स के माध्यम से चलता हैं।

हम नहीं चाहते कि श्रिधिक दिनों तक ये फारेन बैंक्स हमारे देश के राष्ट्रीय, श्राधिक जीवन में बनी रहें क्योंकि इनके माध्यम से बड़े-बड़े इन्टरनेशनल कार्टेल श्रीर बड़े-बड़े पूंजीपित फायदा उठा रहे हैं राष्ट्रीयकरण का मकसद तब पूरा होगा। जब इस देश के जो फारेन बैंक्स हैं उनका भी राष्ट्रीयकरण हो जाय। मैं मंत्री जी से जानना चाहता हूं कि वह इस सम्बन्ध में क्या करना चाहते हैं क्या सरकार के सामने फारेन बैंक्स के राष्ट्रीयकरण का भी कोई विचार है ?

यह एक विशाल देश हैं । बैंकों की जितनी शाखाएं जगह-जगह खुली हैं वे बहुत ही कम हैं । मैं सरकार से चाहूंगा कि दो हजार पापुलेशन के आधार पर बैंकों की शाखाएं खुलनी चाहिएं । तब कहीं जा

2-10

[श्री रामानन्द यादव] कर बैंकों के राष्ट्रीयकरण का जो स्राब्जेक्टिव है वह पूरा हो सकता है।

उपसभाष्यक्ष जी बैंकों का राष्ट्रीय-करण हुन्ना । हमारे माथुर साहव ने कहा कि भ्रापने कुछ नहीं किया। करते क्या? चौदह बैंकों का राष्ट्रीयकरण हम्रा । उनके भ्रागेनाइजेशन में समय लगा श्रौर उसके तुरन्त बाद श्राप सत्ता में श्रा गये । जो काम हमने शरू किये थे--गरीबों को छोटे तबके के लोगों को लोन देना, ग्रन-एम्प्लायड यथ को लोन देना, स्मालस्केल इंडस्ट्रीज को लोन देना, किसानों को कोन्नापरेटिव के माध्यम से लोन देना, किसानों को दैक्टर खरीदने के लिए वोर्गि कराने के लिए पम्पसेट के लिए लोन देना-नेशनलाइजेशन की जितनी हमारी ऋडिट पोलिसी थी उसको ग्रापने बन्द कर दिया । इसलिए एचीवमेंट कम रहे । श्रापने एक कमेटी बना दी दांत वाला की। उस कमेटी की रिपोर्ट ग्राने तक ग्रापने कोई काम नहीं किया । इसकी वजह से राष्ट्रीयकृत बैंकों से जो फायदा होना चाहिये था वह नहीं हमा ।

उपसभाध्यक्ष जी बैंकों के राष्ट्रीयकरन के बाद भी वही लोग डाइरेक्टर बने
जो पहले थे । मैं चाहता हूं कि बैंकों के
राष्ट्रीयकरण के बाद बैंकों के जो डायरेक्टर
एंपोइन्ट होते हैं उनके लिए कुछ रूल बनने
चाहिये कुछ काइटेरिया फिक्स होना
भाहिये कुछ नाम्सं होने चाहिये कि किस
तरह के लोग रखे जायेंगे । उनमें उपभोक्ताओं से लिए जायं जो किसान हैं
इम्लाईज हैं उनसे लिए जायं इस देश के
इकानोमिस्ट और बैंकर्स में से भी लिए
जायें इस देश के पोलिटोशियन्सों में से भी
लिए जायें । तो आपके बैंक्स के डायरेक्टर्स
का एंपोइन्ट करके का जो काइटेरिया है

उसमें चेंज करने की श्रावश्यकता है। इस बात को भी सोचना होग कि वेस्टेड इन्टेरेहस्ट के लोग न कब्जा कर लें। श्रभी कुलकर्णी साहब ने बताया कि किस तरह से मेनोवर करके वही शख्स बोर्ड का डायरेक्टर बन गया । ऐसे वेस्टेड इन्टेरेस्ट के लोगों को बैंक्स के बोर्ड ग्राफ डायरेक्टर्स में नहीं होना चाहिये । मैं चाहंगा कि सरकार इसके बारे में स्पष्ट नीति बनाए। मैं यह नहीं चाहंगा कि पार्लियामेंट के मेम्बसँ को बैंक्स के डायरेक्टर्स में रखना चाहिये श्रीर सरकार ऐसी नीति बनाए कि बैंक्स कि विकंग पर हमें बहस करने का मौका मिलें। बैंक्स हमारे देश के श्राधिक जीवन के साथ जुड़े हुए हैं उनका भ्रापस में भ्रट्ट सम्बन्ध है। इस बारे में हाउस को जानने की श्रावश्यकता है श्रीर इसलिए इस पर पूरी बहस होनी चाहिये जिससे बैंकों की वींकग डायरेक्टर्स के एपोइन्टमैंटस की हाउस को पूरी जानकारी हो ।

मैं चाहूंगा कि पार्तियामेंट के मेम्बरों की एक कमेटी बने जो बैंकों के काम को इवेलुएट करे उसकी एफीशिएन्सी को देखे कि इम्प्रूवमेंट हुम्रा है या घटा है। यह भी देखे कि इस देश के विकास में इन बैंकों का कितना योगदान रहा है। दोनों में जो इस विषय के एंक्सपर्ट हो जानकारी रखते हों उनकी एक कमेटी बननी चाहिये। ठीक है समय लगता है लेकिन उसकी वर्किंग की जांच होनी चाहिये।

मेरा अपना खयाल है कि जिस आशा से, जिस आब्जेक्टिय से इन बैंकों का राष्ट्रीयकरण किया गया था वह आब्जेक्टिव जितनी हद तक पूरा होना चाहिये था वह नहीं हो गया । इसका कारण क्या है हमारे मेम्बरान इसके लिए सुझाव दें। मैं सरकार से यह चाहुंगा कि

kings)., Bil 1980

कर्पार्डियल बैंक्स की शाखाएं देहातों में खोर्ले ताकि देहात के लोग और छोटे-छोटे भ्यापारी उससे फायदा एठा सकें । मैं यह भी चाहंगा कि रीजनल बैंनस घोर कर्माशयल बैंक्स दोनों ही गांबों में खुलें ताकि लोकल लोब भी उनमें रिक्ट हो सकें । जब बैंकों का राष्ट्रीयकरण हुमा तो काफी लोगों का भ्रपेन्टमेंट उनमें हुग्रा । उससे लोगों को काबदा मिला । कुछ लोगों को उनमें नौकरियां मिलीं लेकिन वह फायदा शहर के लोगों तक ही महदूद रह गया । इसलिए सरकार को चाहिये कि मास्सिव ढंग से देहातों में रीजनल बैंक्स और रूरल बैंक्स की शाखाएं खोलें ताकि उनमें लोकल लोग रिक्ट हो सकें और वहां के लोगों की बमस्याएं भी हल हो सकें । उन्हें उनमें नौकरियां मिल सकें । ग्रीर वह समुझ सकों कि राष्ट्रीयकृत बैंक्स से उन्हें कुछ **फायदा हो सकता हैं।** 🚟 🗀 😁 🚟

यह बात ठीक उठायी गई कि राष्ट्रीय-अत बैंकों की सर्विसेज ग्राज ग्रच्छी नहीं रह नई हैं। उनमें डिटेरियोरेशन श्राया है। मैं समझता हूं कि कस्टोमर्स के साथ जो ताल्लुक होना चाहिये राष्ट्रीयकृत **बै**कों **के मुलाजि**मों कर वह अहीं हो पा रहा है। एक छोटे से कम्म के लिए जाते हैं भीर घंटों बैठना पड़ता है श्रीर लोग परेकान हो जाते हैं। उनको दौड़ना पहला है। मुझे याद है एक छोटे से काम के लिये मैं एक बैंक में गया ग्रीर मुझे वहां तीन दिन जाना पडा । एक दिन बाबू नहीं था। द्सरे दिन पेपर नहीं था ग्रीर तीसरे दिन क्लर्कनहीं था। तो विकिंग में इस डिटैं-रियोरेशन को रोकने के लिए क्या करना वाहिये इसके लिए सरकारको निश्चित रूप से विचार करने की आवश्यकता है।

श्राप जानते हैं देश की 75 फीसदी श्राबादी--किसान देहार में रहते हैं। श्राज हमारा देश भ्रन्त के भामले में स्वावलम्बी बन गया है। इसलिए प्रधिक प्रावश्यकता है इस बात की किसानों को लोन मिले। यह तभी भिल सकता है कि जब बैंक उसके नजदीक हों। मैं चाहंगा कि जा माम्सिष र तल पर एप्रीकल्चरल बैंक खोलने की बात हो। मैं नहीं चाहता कि क़ोग्रापरे-टिव के माध्यम से किसानों का लोन बांटा जाये में जानता हूं कि जिस तरह से क़ोब्रापरेटिव का जो लोन दिया गया है उसका 45 फीसदी रिकवर नहीं हो पाया है ब्रीर किस तरह से उसमें गड़बड़ी होती है। यह सब मुझे मालूम है। मैं चाहता हं कि सरकार एक एग्रीकल्चरल बैंक इस देश में स्टार्ट करें जिसका काम केवल एन्नी-कल्चर से सम्बन्धित हो और किसानों को जो भी लोन को आवश्यकता हो उसकोपूर्ति उसकें द्वारा की जाये। एक्सक्ल्सिवली वह बैंक एग्रीकल्चरल परपेज्ज के लिए ही होना चाहिये।

यह बात भी ठीक है कि जैसा कुलकणीं साहब ने कहा—वह तो एग्रीकल्चरिस्ट हैं ग्रीर छोटे बड़े उसमें सब एक तरह के होते हैं, यह बात उन्होंने ठीक कही कि स्माल स्फेल यूनिट्स को लोन लेने में बैंकों से दिक्कत होती है। ग्राप स्माल स्केल इंडस्ट्री के जो यूनिटस हैं उसके लिए कोई अलग से प्रबन्ध कोजिए ताकि उनको जल्दी से जल्दी लोन मिलने में दिक्कत होती है श्रीर देर लगती है श्रीर वक्त काफी लग जाता हैं तो उसकी इनर्जी ग्रीर पैसा काफी बर्बाद होता है इसलिए इसके लिए सरकार को कुछ उचित प्रबन्ध करना चाहिये।

इस देश में ब्लैक मनी बहुत है। इस देश के पूंजीपितियों के पास दूसरे नम्बर का पैसा इतना अधिक है कि यह रुपया उन बैकों में प्रवेश कर सकता है। मैं चाहता हं कि सरकार इस बात का ग्राक्वासन दें

[श्री रामानन्द यादव]

कि ब्लैक मनी जो इस देश में पूंजीपति पैदा करते हैं उनका एक बैंकों में समावेश नहीं हो सकेगा और वह किसी दूसरे ढंग से उनके पास से निकाला जाएगा।

श्रोमान जैसाकि मंत्री जीने कहा 90 परसेंट डिगाजिट नेशनलाइज्ड बैकों के पास है। तो क्याइन रूपयों को इस देश के विकास में अच्छे ढंग से नहीं लगाया जा सकता है, मसिव ढंग से नहीं लगाया जा सकता है ? ग्रगर सचमुच में सरकार के पास बिल है, बैंका के जो मुलाजिम हैं, बैंकों के जो डायरेक्टर्स हैं या और दूसरे उनसे काम लेने वाले लोग हैं तो इससे बहुत बड़ा देश का उपकार हो सकटा है। अगर हम इतने बैंकों के डियाजिट्स को राष्ट्र के विकास में खर्च नहीं करेंगे ती इससे पब्लिक सेक्टर बदनाम होता है। 90 परसेंट डिपा-जिट तो राष्ट्र केविकास में खर्च किया जाए, यह उपाय ग्राप कोजिए ।

उपसमाध्यक्ष जी, जो गरीब तबका है उसको इस देश के राष्ट्रीयकृत बैंकों से बहुत कम पैसाभिलता है। अधिकांश रुपया इस देश के बंड-बंडे पंजीपति अपने उद्योग धंधीं में लोन लेकर लगाते हैं लेकिन इस देश के गरीव ब्रादमी, खेतिहार मजदूर, माजिनल किसान, गांव का आदिजन लौहार, नाई, बढ़ई ग्रीर दुसरे काम करने वाले छोटे छोटे लोगों को बहुत कम परसेंट में मिला है। ना के बराबर मिला है। मैं सरकार से जानना चाहता हूं कि इस दरह के गरीब तबके के जो लोग गांवों में रहते हैं, जिनकी आबादी अधिक है और जो गरीब हैं, बजाये राष्ट्रीयंकृत बैंकों से उनको फायदा पहुंचाने के उनको राह देने के, उनको सुविधायें देने के, पूंजीपतियों को ये मिलती हैं । मैं जानना चाहता हं कि आपने इन गरीबों को कितना लोन दिया

1980 ग्रौरिकतना राष्ट्रीयकृत बैकों से प्जीपतियों को दिया ? ग्रापने गरीव रिक्शा वालों को कितना लोन दिया । एक गरीब रिक्शा वाले को रिक्शा खरीदने के लिए कांग्रेस गवर्नमेंट ने लोन दिया । विहार में करीव 16 हजार रिक्शा वालों का रिक्शे का मालिक बना दिया । उन 16 हजार ब्रादमियों ने रिक्शा संपैसे कमाकर महीने-महीने पैसा बैकों को लोन का वापस किया लेकिन पुंजीपतियों ने बै**कों** से करोड़ों-क**रोड़ इ**पए ले लिए ग्रीर ग्राज वह ग्रधिकांश रूपया बैड-डैट में चला गया जैसा कि कल्यान रायजी ने कहा और आपको भी माल महै। ब्राप गरीबों से तो पैसे बसूल कर*ले*ते हैं लेकिन पूंजीपतियों को जो लोन देते हैं वह कैसे वसूल करेंगे? ग्राज रिक्शा वालों को पैसा नहीं मिल रहा है। जो ट्रेडर्स हैं, दवा के दुकानदार हैं, परचून के दकानदार है कांग्रेस के रिजीम में उनको लोन मिले थे लेकिन जनता पार्टी के स्नाने के बाद सब बन्द कर दिया गया। इसी प्रकार से अनइंप्लाईड युथ्स इंजीनियसं टेक्नीशियन्स,बी. ए. एम. ए. पास गांबों में जो बेकार थे किसी ने टैक्सी के लिये. किसी ने टैक्टर के लिये लोन लिया। सल्फ इंप्लायमेट स्कीम तो ग्रापने शरू की थी, लेकिन जनता पार्टी जब आई तो सारी की सारी बन्द कर दी। मैं मन्नी जी से इस बात का म्राग्वासन चाहता हं कि राष्ट्रीयकृत बैंकों से उनकों पैसा दिलायें। ऐसा न करने से ग्रनइंप्लाइड लोगों की संख्या बढ़ रही है। उनको सेल्फ इंप्लायमेंट स्कीम पर ग्रधिक से ग्रधिक रूपया राष्ट्रीयकृत बैंकों से दिलायें

of Undertakings) Bill,

(Time bell rings)

एक बात मैं ग्रावश्यक कहना चाहता हुं कि इस देश के खेतिहार मजदूर जिसकी श्राबादी 30-35 परसेंट है, जो लोन लेना Banking Companies

चाहता है, जिनके पास देने के लिये सेक्यु-रिटी के रूप में जिस्म के ग्रलावा कोई चीज नहीं है ग्रौर वह लोन नहीं ले पाते, मैं सरकार से कहंगा कि ऐसे लोगों को लोन देने के लिये सरकार खुद सेक्यूरिटी दे। बैंको का जो विका सिस्टम है, जो उसकी क्रेडिट पालीसी ह उसमें परिवर्तन कीजिये श्रौर यह परिवर्तन इस देश के गरीब तबके के पक्ष में होना चाहिये, उनको राहत मिलनी चाहिये, न कि इस देश के पूंजीपतियों के पक्ष में होनाचाहिये। ग्राज श्रावस्थकता इस बात की है कि केडिट पालिसी में और बैंकों के ऐटीट्यूड में और उनके जो मुलाजिम है उनके ऐटीट्यूड में परिवर्तन होना चाहिये। जब तक उनमें म्रामल परिवर्तन नहीं करेंगे, केडिट पालिसी में परिवर्तन नहीं करेंगे तब तक इस देश के गरीब तबके के लोग जो मजदूरी करके देश की दीलत पैदा करता है उनसे उनको फायदा नहीं हो सकता। मैं श्रापसे चाहुंगा कि यह जो केडिट पालिसी है इसमें परि-वर्तन लाइये। दूसरी बात मैं चाहंगा कि ग्राप इस देश की खातिर मजदूरीं की जो लैंडलेस हैं उन्हें ग्राप जमीन खरीदने के लिये कर्ज दें ग्रीर ग्राप उसकी जमीन को बंधक बना लीजिये। वह घर नहीं बना सकता क्योंकि उसके रहने के लिय जमीन नहीं है। ग्रापको इसमें भी परिवर्तन करना चाहिये ।

एक बात यौर कहना चाहता हं कि 20 सूत्री कार्यक्रम जो शुरू हुन्ना था उसके फर्स्ट दस प्वाइंट इस देश के गरीबों के हक में थे ग्रीर इतने हक में थे कि हमारे विरोधी भी कहते थे कि हां सच-मच दस र्स्ट प्वाइट गरीबों के फायदे के लिये हैं । सरकार राष्ट्रीयकृत बैंकों से उनकी सहायता करने की बात सोचे यह मैं ग्रापसे कहना चाहता हं। मझ खाशी है कि मंत्री जी ने एलान किया है कि हम 20 सुत्री कार्यक्रम के कार्यान्वयन में राष्ट्रीयकृत बैंकों के माध्यम से लोगों को राहत पहंचायेंगे । उसको सफलीभृत बनाने के लिये योगदान देंगें। लेकिन एक बात कहना चाहता है कि जो दस प्वाइट हैं 20-सत्त्री कार्यक्रम के जो कि खासकर इस देश के गरीब तबके के लोगों से मंबंधित हैं उन्हें ग्राप निष्टिचत रूप से राष्ट्रीयकृत बैंकों के माध्यम से पूरा करने की कोशिश

SHRI NARASINGHA PRASAD I NANDA: (Orissa): Sir, I am on a point of order. We are discussing a very important measure, the nationalisation of banks. And, I think, there is no quorum in the House...

SHRI RAMANAND YADAV: Sir, I am not yielding. I am on my legs.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Kindly listen. He has raised a point of order.

SHRI RAMANAND YADAV: How can you allow him? There is no question of

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): He has raised it.

NARASINGHA **PRASAD** NANDA: I insist that there should be quorum before Mr. Yadav utters another word on this

SHRI RAMANAND YADAV: What?

SHRI SHYAM LAL YADAV (Uttar Pradesh): Sir, this question of quorum ia That is the convention. never raised.

SHRI NARASINGHA PRASAD I NANDA: An important matter is being discussed in the House.

THE VICE-CHAIRMAN (SHRI 1 MORARKA): The custom of the

[Shri R. R. Morarka] House is not to raise the point of quorum. Therefore, please do not raise it! now.

SHRI JAHARLAL BANERJEE (West Bengal): He has raised it.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): It is not custo mary to raise it. You must not raise it.

SHRI JAHARLAL BANERJEE: He raised it. (Interruptions)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Order, please. I am told that if the question ia raised, i»e have to ring the quorum bell. So, the Secretary-General may kindly ring the quorum bell.

SHRI SHYAM LAL YADAV: I would like to submit that this hafl been the custom and convention of the House not to raise *it*.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I agree with you...

SHRI NARASINGHA PRASAD NANDA: Last time, on Private Members' Day, thia question was raised by Mr. Yadav himself. Of course, thia is not in retaliation to what he has done. This is an important Bill.

SHRI RAMANAND YADAV: Mr. Nanda, you please remember what I actually said. I have not said that the quorum is not there and you must not proceed. I said that you must ring the bell. You read from the proceedings.

(Quorum bell rings)

THE VICE-CHAIRMAN (SHRI R. R. MORARKA); The quorem is there now. Pleas_e continue Mr. Ramanand Yadav.

श्री रामानन्द धादव : उपसभाध्यक्ष जी, मैं कह रहा था कि क्रेडिट पालिसी में चेन्च होना चाहिए । बैंकों के श्राफिशियल्स के एटीटबट में भी चेन्ज श्राना चाहिए। बैंकों में लोन देने का जो प्रोसीजर है वह बहुत ही कम्प्लीकेटड है स्रौर वह काफी लोंग है, उसमें बहत समय लग जाता है। जो लोग पैसा लेना चाहते हैं। उनको बड़ी परेशानी होती है ? मैं चाहगा कि इस कम्प्लीकेटड प्रोसीजर में कमी होनी चाहिए। मझे एक बाहर के देश में जाने का मौका मिला श्रीर वह देश था सिंघापुर । मैंने वहां पर देखा किस तरह से थोड़े समय में बैंक में काम हो जाता है। लेकिन हमारे यहां तो तीन तीन दिन तक बैंक में बैठे रहो, काम नहीं हो पाता है। इस कम्प्लीकेट्ड प्रोसीजर को चेन्ज किया जाना चाहिए ।

1980

बैंकों में सबसे प्रधिक वेतन पाने वाले कर्मचारी हैं, सबसे ग्रधिक पेड इम्प्लाइज हैं। लेकिन मैं यह जानना चाहता हूं कि उनकी हैवी पेमेन्ट होने पर भी उनकी एफिशिएन्सी कितनी है ? कितनी उनकी भाउट-पूट है, कितना काम बैंकों में होता है ? मैं यह नहीं कहता कि उनको कम तनस्वाह मिलनी चाहिए। उनको प्राप ग्रच्छी तनस्वाह दीजिये । लेकिन उनकी ग्रच्छी सैलरी को देखते हुए वे कितना काम करते हैं, इस पर ध्यान दिया जाना चाहिए । यह देखा जाना चाहिए कि एक दिन में कितना एडवान्स दिया गया, कितने पेपसं का डिस्पोजल किया गया और भ्रन्य कितना काम किया गया। श्राज इन सारी बातों पर एवेल्युएशन करने की भावश्यकता है। उनकी मांगों के साथ मेरा कोई विरोध नहीं है। उनके भ्रार्गेनाइजेशन होने चाहिए भौर उनकी बात सुबी जानी चाहिए लेकिन इसके साथ-साथ उनके कामी का एवेल्य-एशन भी किया जाना चाहिए। वे लोग ठीक से भ्रपना काम करते हैं या नहीं, इस बात की देखा जाना चाहिए। यह बात ठीक है कि बकों में करप्शन घुस गया है। राष्ट्रीयकृत बैंकों में करप्शन घुस गया है, इसमें कोई संदेह नहीं है ।

mf Undertakings) Bill, 1989

ऋष जानते हैं कि जनता पार्टी के राज में कुत्तों के नाम पर, बिल्ली के नाम पर और बैलों के नाम पर कर्ज दिय गये हैं। मैं चाहंगा कि 🕶 कमीशन बैठाया जाये जो यह देखे कि जनता वार्टी के रिजिम में इन राष्ट्रीयकृत बैंकों के नाम से कितने शोगों को कितना लोन दिया गया और यह लोन रिकवर होने लायक है या नहीं ? आपको यह सुनकर ताज्जुब होगा कि अगर बैंकों से कर्ज मिलना होता है तो तुरन्त यह बात कही जाती है कि कितना परसेन्टेज दोमें। 10 हजार का लोन मिलना होता है तो यह पूछा जाता है कि कितना परसेन्टेज हमारा होगा ग्रीर यह भी कहा जाता है कि इतना परसेन्ट हमें दे दो तो जल्दी मामला एक्सपीडाइट कर दिया जाएगा । प्राप इम्बेजलमेन्ट की बात छोड़ दीजिये। इम्बेजेल-मेन्ट तो होता रहता है। श्राप जानते हैं कि इस देश के प्ंजीपति इस तरह के कामी में काफी माहिर हैं। जिस चीज के नाम से लोन निया जाता है वह चीज भी नहीं रहती है और लौन भी नहीं रहता है। इसलिए मैं यह जानना चाहुंगा कि क्या मंत्री जी इस बात के आकडे देंगे कि राष्ट्रीयकृत बैंकों से कितने लोगों ने बैड-लौन लिया और यह लौन लेने के बाद विकतनालीन ऐसा है जो अनरिकवरेबल है। जनता पार्टी के पिछले ढ़ाई साल के रिजिम में क्तितना इस प्रकार का बैंड-लौन दिया रूगा है ? जनता पार्टी के राज में लौन के वितरण में काफी गड़बड़ी हुई है। इसलिए मैं चाहंगा कि इन बातों को हमें जानकारी होनी चाहिए।

मझे झापने इस विषय पर बोलने का मौका दिया है, इसके लिए में श्रापको धन्यवाद वेता हं।

श्री शिव चन्द्र झा (विहार): श्रीमन्,यह काफी गम्भीर विषय है और इस पर उसी गम्भीरता से विचार भी किया जाना चाहिए। मैं सिर्फ कुछ ही पाइन्ट्स पर बोलना चाहंगा। सबसे पहले मैं इस विधेयक का समयंन करता हं। यह जो बैंकिंग कम्पनीज (एक्बीजीशन एण्ड ट्रांसफर आफ अन्डरटेकिंग्ज) बिल, 1980 है इसका मैं तहेदिल से स्वागत करता हं। मुझे याद है, जब सन् 1969 में 14 बैंकों का राष्ट्रीयकरण किया गमा था तो हम लोंगों ने उसना पुरजोर समर्थन किया था। उस वक्त जब कुछ लोग सुप्रीम कोर्ट में गये थे तो उसके खिलाफ हमने भ्रावाज उठाई थी भ्रौर हम लोगों ने सुप्रीम कोर्ट में जाने का विरोध किया था। इसी दृष्टि से ग्रीर इसी सिद्धान्त से यह समाज के लिये एक ग्रन्छा कदम है। लेकिन उस वक्त भी हम लोगों ने कहा था कि 14 बैंकों का जो राष्ट्रीयकरण हम्रा वह कुछ डरते डरते किया गया । उस वक्त भी वर्तमान प्रधानमंत्री श्रीमती इंदिरा गांधी की सरकार थी। उसमें इतना साहस नहीं था कि वह तमाम देशी और विदेशी बैंकों का राष्ट्रीयकरण करें। हम यह बात श्राज भी कहते हैं कि केवल 6 बैंकों का ही राष्ट्रीयकरण हो रहा है। 6 ही बैकों का राष्ट्रीयकरण क्यों ? तमाम देशी ग्रौर विदेशी बैंकों का राष्ट्रीयकरण क्यों नहीं कर रहे हैं ? जिस झौचित्य से, जिस दर्शन से इन 6 बैंकों को लिया जा रहा है इसी दिष्ट से भीर भी बैंफ लिये जा सकते हैं। लेकिन सरकार में इतना साहस नहीं है, मजबती नही है। सरकार डर-डर कर यह कदम उठाती हैं। दूसरी बात कि राष्ट्रीयकरण के विरोध में भी बातें कही गई, इस्टींरियो टाइप यह बात राष्ट्रीयकरण पर बहुत दिनों से आ रही है। मोटेतीर पर मैं इसके पक्ष में इतना ही कहना चाहता हं कि श्राज सारे देश में हर जगह व्यवस्था खराब है। जैसे अस्पताल जो जिले में है, ब्लाक में है बहा व्यवस्था खराब है लेकिन वहां पर उनके दरवाजे 24सीं घंटे खले रहते हैं। कोई रात में भी श्राये तो श्रा सकता है। सबों के लिये फाटक खुले रहे हैं। श्राम जनता के लिये यह बहुत बड़ी बात है। चाहे वहां डाक्टर न हो, कंपाउंडर न हो यह बात दूसरी है। दूसरे मुल्कों में ऐसी बात नहीं है। राष्ट्रीयकरण का फायदा यह हो जाता है कि सब के लिये फाटक खुल जाता है।

श्री शिव चन्द्र झा

उदाहरण के लिये मैं कहना चाहता हूं कि कुछ लोग श्रमी भी हैं जो कहते हैं कि अंग्रेजों का जमाना बड़ा अच्छा जमाना था, कितनी सस्ती चीज मिलती थी, चावल इतने रुपये मन था, भी इतने रूपये किलो था, एक रूपये में इतनी चीनी मिलती थी कितना अच्छा वह जमाना था क्या इसका मतलब यह हो जाता है कि फिर वह 47 के पहले का वक्त आ जाये ? मैं मानता हं कि भ्राजादी के बाद बहुत सी हमारी समस्याएं हो गई हैं, बहुत सी उलझनें हमारे सामने द्या गई हैं लेकिन 47 के पहले का इतिहास एक शानदार इतिहास होते हुए भी क्या उसे वापस लाना चाह सकते हैं ? राष्ट्रीयकरण, बावजूद खराब म नजमेन्ट । भा आम जनता के भलाई क लिये एक मार्ग है। यह जरूरहोना चाहिए। इसीलिये हम इ सका समर्थन वर्रे है। ३२ इस में एक बात की बड़ी कमी है। विदेशी बैंक जो हैं जनका भी राष्ट्रीयकरण होना चाहिए। मैं सरकारकाध्यान विदेशी बैको की तरफ खींचना चाहता हं। रामानत्द यादव जी ने भी इस स्रोर इशारा किया स्रौर कहा है कि दि**दे**शी बैकों के राष्ट्रीयकरण करने में आपको क्या इर है। क्या सभी भी स्नाप डरते हैं ? इसमें डरने की जरूरत नहीं है। यहां पर मैं कुछ आंकड़े दे रहा है कि 12 आपके विदेशी बैक हैं और उनकी 128 शाखायें हैं। इसके बावजुद 1969 में 4.6 मिलियन रुपया, 1976 में 10.50 मिलियन रुपया स्रीर उसके बाद उसी प्रकार उनके पूजी बही है। 1975-76 में उनवे डिपाजिट्र में 24 प्रतिशत वृद्धि हुई । टोटल डिपाजिट् उनक 1976 में उपसभाध्यक्ष महोदय, जो स्टेट बैंक श्राफ इंडिया है, जिसकी कि इन फारेन बैक्स से 5 गुना अधिक शाखायें है, उस- टोटल डिपाजिट्स से उनके डिपाजिट्स 2. 6 टाइम्स ज्यादा हैं। ग्रब ग्राप देख लीजिये कि जो पत्लिक सेक्टर बैंक हैं स्टेट बैंक उसके जितने डिपा जिट्ट हैं से 2.6 गुना उनके टोटल डिपाजिट्स हैं। असेट्स मोटेतीर पर कारेन बैक्स के जो है वह 18.33 परसेन्ट

है जिनमें स्रमेरिकन एक्सप्रेस लीड कर रहा है। यह इन्डीकेटर के रूप में एक स्रोवर-स्राल पिक्चर में दे रहा हं 1973-74 की। अभी भी 1975 में टोटल प्राफिट विदेशी बैकों का जो है वह 5.03 करोड़ रुपया है। इन बैंक्स की 128 शाखायें हैं इसतरह 4 लाख प्रति बाच के हिसाब से यह है। अब हमारे जो पब्लिक सेक्टर बैंक, नेशनलाइज्ड बैंक हैं जिनके लिये मंत्री महोदय दावा करते हैं कि 90 प्रतिशत बैंक हमारे मातहत हैं। मन्नी महोदय से मैं कहना चाहता*है* कि यदि एक किलो **द**ध हम ले लेते हैं...एक बृंद उसमें जहर दे दिया **चाए** तो वह द्वा द्वा नहीं रहेगा। एक ही बंद सारे द्वा को खंराब कर देगी। यह ग्रापका दावा कि 90 प्रतिशत ग्रापने कब्जे में है, यह एक ब्रह जहर के रूप में आपके फारेन बैंक्स हैं। फारेन वैकों का मुनाफ। चार लाख रुपये पर क्रांच होता है स्रौर पब्लिक सेक्टर बैंक जो स्नापके 90 प्रतिशत हैं जिनकी 16780 शाखायें हैं इनका एवरेज प्रं फिट प्रति शाखा 13,500 रुपये पड़ताहै। पब्लिक सेक्टर बैंक का प्रति शाखा मूनाफा 13500 रुपए और उनका चार लाख रुपये प्रति शाखा है, यह मुनाफे **की** दर है।

श्री श्यामलाः यादव: ग्राप ग्रांकडे तो टीक बताए। यहत्त्ना कर रहे है, यह टीक नहीं लग्ता।

श्री शिव चन्द्र शाः ग्राप जरा सुनिये तो सही । ग्रापको बात समझ में ग्रा जाएगी । उपसभाध्यक्ष महोत्रय, यह तो मैं पब्लिक सेक्टर वैंक और फारेन वैंकों के मुनाफे की दर एक इंडीबेटर के रूप में दे रहा है। फारेन बैंक से चार लाख रुपये प्रति शाखा और ग्रापके पब्लिक सेक्टर बैंक से प्रति शाखा 13500 वपए प्रोफिट होता है । भ्रांकड़े थोड़े व्हत इधर-उधर हो सकते हैं लेकिन नकुणे में कोई पर्स नहीं है। इसलिए आपका टोटब ओफ्टि

2.7 करोड़ है यह मोर देन पब्लिक सेक्टर वैंक्स है। तो यह मुनाफा है।

श्रव में श्रसेट्स के बारे में कहता हूं। असेट्स बढ़ते हैं। मैंने कहा कि 18 से 30 प्रतिशत ग्रसेट्स बढे हैं -- 1974-76 में 1 उनके मुनाफे बढ़े हैं, डिपोजिट्स बढ़े हैं। यहां पररेमी टल्स के भी मैं आपको आंकड़े देवा है। 1970 में 2.46 करोड़ भेजे गए थे धीर 1976 में 6.5 करोड़ ग्रर्थात तीन गुना ज्यादा रुपये भेजे गए। यह अन्कड़े तो एप्रोक्सिमेंट हैं। हक़ीकततोइससेज्यादा है। तो यह सूनाफे भेजे जाते हैं. विदेशी बैंकों द्ववारा भारत से बाहर भेजे जाते हैं। इससे ग्राप जान सकते हैं कि भारत की दोलत का कितना शोवण होता है। अंग्रेजों के जमाने में भी ऐ सा होता था जिसके लिए हमने ग्राजादी की लड़ाई लडी थी तथा अंग्रेजों को यहां से भगाया ताकि हमारे देश की दौलत का शोषण न हो । ग्राको याद है दादा भाई नोरोजी ने ग्रपनी किताब पावर्टी इन ब्रिटिश रूल में कहा है कि हमारी दौलत की ब्रिटिश रूल में कैसे लूट होती है. यह लूट विदेशी बैंकों द्ववारा होती है इसलिए अविलम्ब इसका राष्ट्रीयकरण होना चाहिए। मैं ग्राज फिर कहंगा कि सरकार में इतनी ताकत नहीं है;इतना साहस नहीं है कि उनका राष्ट्रीयकरण करे। इसलिए विदेशी वैकों पर मैं बाद में ब्राऊंगा विदेशी वैकां के राष्ट्रीयकरण की बात यह है कि इनका राष्ट्रीयकरण हो भीर इसके साथ ही साथ जितने िदेशी बैंक है उनका भी राष्ट्रीयकरण हो तभी एक मीनि . फून काम भारतीय अर्थं व्यवस्था को ग्रागे बढ़ाने के लिए किया जाएगा।

विधेयक में कम्पनसेशन देने की बात कही गई है। क्लाज वाई क्लाज में सब बातो पर बोलूंगा। लेकिन में यह कहना चाहता हूं कि कम्पनसेशन देने को कोई जरूरत नहीं है। यह बात मैंने 1969 में फोर्थ लोक सभा में भी ताल टोक कर कही थी कि प्रधानमंत्री जी को इनकों कम्पनसेशन नहीं देना चाहिए।

कम्पनसंशन देने की व्यवस्था जो है वह नहीं होनी चाहिए। मझे राष्ट्रीयकृत वैकों के संचालन के बारे में भी कहना है। ग्रभी केडिट पालिसी के बारे में भी रामानन्द यादव जी ने कहा। श्रीर बातें जो हैं वह तो हैं ही लेकिन जो बात उन्होंने उठाई एस पर मैं भी जोर देना चाहता हं। देहात का कोई नोजवान, कृषक जिसक पास सिक्युरिटी देने के लिए, जमानव देने के लिए कोई जमीन नहीं है. सहारा नहीं है, क्या ऐसे आदिमियों को आप कर्ज देंगे नहीं देंगे। आपकी केडिट पालिसी में कर्ज देने की व्यवस्था है लेकिन उसके पास कुछ नहीं है । उसके पास सिर्फ इट्टा कट्टा शरीर है । वह काम करना चाहता है मेहनत करना चाहता है और उस पैसे को इस्तेमाल करके श्राप**को** वापिस कर देगा। इसलिए मैं यह कहना चाहता हं कि कर्ज देने की पालिसी ग्राप ऐसे बनाइ े कि ग्राप सेटिसफाईड हों, बैक में नेजर सेटिलफ।ईड हो कि वह हटटा कटटा ग्रादमी मेहनंत **कर**्षैसा वाषिस कर देगा तो ग्राप उसको कर्ज देवें। ग्राप ऐसा करें कि उसमें जो सिक्युरिटी की बात है उसको भी आप श्रासान बनावं। उसके पास कोई श्रसेट्स नहीं, सिक्युरिटी नहीं, प्रापर्टी नहीं है। ग्राप न्लाक में भी शाखाएं खोलते हैं यह ग्रन्छी बात है। मैंने आरंखो के सामने बहुत सी शास्त्राशों के उद्घाटन को भी देशा। छोटे-छोटे पान वाले चाय वाले को भी कर्जा देती हैं ग्रौर मझे भी कहने का मौका पड़ा है कि भाई इस चाय वालें को कर्जा दे दो, वापिस दे देगा ग्रीर यह भी हम्रा है कि उसने रिटर्न नहीं किया या करने में देरी हई, तो मुझे कहा गया कि वह देता नहीं हैं स्रोर मुझे कहना पड़ा कि जल्दी से दे दो, तरीके से काम करो तो फिर मिलेगा ।

लेकिन ब्लाक पर ग्राप शाखा बनाते **हैं** श्रांचेस फैलाते हैं, यह ठीक हैं। लेकिन एक चीज की ग्रीर जरूरत है, मोबाइल

श्री शिव चन्द्र झा

बैंन्स-जहां **ब्लावस का या जिले** का सैन्टर हो, देहात के रहने वाले के लिए बोडा दूर हो जाता है, जिन परिस्थितियों में बह रहता है उससे वह जिले या ब्लाक के केन्द्र में नहीं जा पाता । इसलिए इपते में दो-तीन ब्लाक्स में ग्रापकी मोबाइल बैंक्स जाएं बस धारा वहां घम करके जाएं. जिनको लेना है और जिन से वसुलना है, वह काम भी करें. इससे बैंकों का सिलसिला फैलेगा ग्रीर यह वीकर सैक्शंस जिसके लिए आप ढोल पीटते हैं, उनके पास यह व्यवस्था पहुंचेगी। मोबाइल बैंक्स की बात मैं नहीं देखता 裏1

प्रब नैशनलाइउड बैंक्स की व्यवस्था की बात हैं। यह बहत पहले से चली ग्रां रही है कि जो ब्रापने इसमें व्यवस्था की है उसमें फिर भी कमी है। वर्कर्स के पार्टिसिपेशन की बातें आपने कहां. लेकिन वह ठीक रूप से नहीं हुआ। इसको आप ऐसा करें कि आपके जो वर्कर्षा हैं जो बैंकों में काम करते हैं, ग्रापने उनके प्रतिनिधि बगैरह की व्यवस्था की है, लेकिन इसको श्रीर डेमोकेटिक तरीके से बनाया जाए ताकि ज्यादा लोग पार्टिसिपेट करें उनके रिप्रैजेन्टेटिव भी इसके सचालन में ज्यादा हों।

म्राबिरी बात कह कर में खत्म करना चाहता हूं कि बारह विदेशी बैंक हैं श्रीर दो और विदेशी बैंकों को ग्रापने इजाजत दी है तो ग्राप फाटक खोलते हैं ग्रपने देश की दौलत को लटने के लिए, यहां से मनाफा भिजवाने के लिए, भारत की जनता के शोषण के लिए, जो हमारी शान के खिलाफ है।

इसलिए इन खामियों को ग्राप हटा दें। तमाम विदेशी बैंकों के लिए ग्राप फिर लाएं । हम लोग कहते हैं कि ईंट से इंट बजा देंगे सदन में ग्रीर इससे बाहर ग्रीर बह विधेयक आपका पास हो जाएगा ।

इन्हीं शब्दों के साथ मैं इसका समर्भन करता हं।

19M

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): मैं इस विधेयक का समर्थन करता हं। लेकिन जैसा कि पहले राष्ट्रीयकरण के समय हम लोगों ने कहा था, स्राज भी निवेदन करना चाहता हं मंत्री जी से कि उनके रास्ते में कौनसी कठिनाई है कि जो बचे हए बैंक हैं, उनका राष्ट्रीयकरण नहीं करते हैं ?

पहले राष्ट्रीयकरण के समय पचात करोड़ की सीमा रखी गई थी कि पचास करोड़ से ऊपर जिनके डिपाजिट हैं, उनका राष्ट्रीयकरण किया गया था। इस समय वह सीमा बड़ा कर दो सौ करोड़ कर दी गई। मुझे सिर्फ यही कहना है कि एक तरफ भ्राप समाजवाद की बात करते हैं, ज्यादा ग्रपने रिसोर्सेज डिवलैंप करने की बात करते हैं ताकि उनको डिवलपर्मैंट प्राजक्ट्स में लगाया जा सके। श्राप यह भी बात करते हैं कि हम राष्ट्रीयकरण इसलिए करते हैं कि इन बैंकों के पैसे गरीबों तक पहुंच सकें। दुसरी तरफ भ्राप उन बैंकों को छोड़ देते हैं जिनकी पूंजी,डिपोजिट्स दो स**ौ करो**ड़ से कम हैं। इसका कोई श्रीचित्व नहीं दिखाई देता ।

श्रीमन, मैं जनरल बातें न कह करके श्रापको इन बैंकों के पर्फार्मेन्स की श्रोर मंत्री जी का ध्यान श्राकवित करना चाहता है। खास कर स्टेट बैंक के पर्फार्मेन्स की श्रोर, क्योंकि अपना एक मोनोपली बैंक है और मोनोपोलिस्टिक वे में फंकशन करता है। गवर्नमेंट का सारा कामकाज स्टेट बैंक के माध्यम से होता है । इस मोनोपोलि का कितना दुरुपयोग करते हैं उसके दो तीन-उदाहरण मैं मंत्री जी के सामने रख देता है।

गोरअपुर स्टेट बैंक--वहां एक ट्रस्ट हैं नाथ चन्द्रावत कोष ट्रस्ट ग्रीर ग्राज से 13 साल पहले सेवेन्य हिपाजिट स्कीम के श्रन्दर जब डिस्ट्रिक्ट मजिस्ट्रेट कोशिश करके ज्यादा डिगाजिट करवाते हैं, उस स्कीन के अन्दर इस इस्ट का लगभग 60,000 राया बैंक में जमा हम्राम्बीर 12 साल का वाण्ड श्रुरू हुन्ना। हर साल उस बाण्ड पर स्टेट गवर्नमेंट इन्टरेस्ट देता गया ग्रीर 12 साल बीत गये, पिछती 31 ग्रगस्त को, भ्रीर बाण्ड ग्रंपना प्रेजन्ट हम्रा फीर इन्केशमेंट भुगतान के लिए, तो स्टेट बैंक ने भेज दिया उसको रिजर्व बैंक की कानपूर शाखा की। वहां से होते-होते, रिजर्व बैंक की कानपूर शाखा ने ऐतराज किया कि यह ट्रस्ट के नाम से वाण्ड इश्यू नहीं हो सकता है, रूल्स में है रिजर्व बैंक के कि ट्रस्ट के नाम से शेयर सार्टिफिकेट इश्यू हो सकता है । यह बाण्ड इश्यू कैसे हो गया । रिजर्व बैंक कहता है, रिजवं बैंक ने इश्यु किया, हमने तो केवल दिये पैसे भेज उनके एक साल से मंत्री जी उस धन का भूगतान नहीं हो रहा है। स्टेट बैंक कहता है रिजर्व बैंक की गनती है, रिजर्व बैंक कहता स्टेट बैंक की गलती है। श्रीमन, मैं इस ट्स्ट का सेकेटरी हुं। मैं दोनों के पास गया । स्टेट बैंक का सेकेटरी कहता है साहब,वह तो रिजर्व बैंक को लिख दिया गया । कानपूर के रिजर्व वैंक गया, वह कहते हैं, यह बहुत सलती हो गई, हम वम्बई को लिख रहे हैं। बम्बई को लिखा, वहां से जवाब आया कि गवर्नमेंट को कंसल्ट करो । ग्रब यह देखिए, क्या फक्शन है ग्रापके स्टेट बैंक का? एक साल से 50.000 रायाएक छोटे से इस्ट का. जो धार्मिक इस्ट है, रुका हम्रा है पेमेन्ट के लिए । 50,000 रुपए का सिम्बल इन्टरस्ट भी 5000 खाया होता है, वह भी गया। ग्रभी तक पेमेन्ट के झगड़े में स्टेट बैंक कहता है कि रिजर्व बैंक की गलती है, रिजर्व बैंक कहता कि स्टेट बैंक की गलती है। डिपाजिटर क्या करें; भ्राज तक इसका पेमेन्ट

नहीं हुआ हालांकि मैं पर्सनली गया । अब यह उदाहरण है आपके आफिसरों के काम करने के तरीके का। अगर यह प्राइवेट बैंक होता, मुझे विश्वास है कि कोई भी ब्राफिसर न इस तरह की गलती करने की हिम्मत करता ग्रीर न डिले होती बल्कि वह 24 घंटे के अन्दर पेमेन्ट कर देता। यह मोनोपली जो भ्रापने दे रखी है स्टेट वैंक को सारे सरकारी कामों की, वह न केवल ग्रफसर लोग लम्बी तनख्वाहें पाते हैं, 5,000 राये से कम तो कोई पाता ही नहीं और ग्रापने सबको कार भी दे रखी है; किसी को फिक्र नहीं है क्योंकि उनके पास अपार धन है। अपार पैसा गवर्नमेंट के ही पास इतना ज्यादा है सारे कारपोरेशंस का, सारे डिपार्टमेन्टस का कि उन्हें कोई फिक नहीं है।

दूसरा उदाहरण देखिए कि यह स्टट बैंक छोटे वैंको के साथ कैसे सलुक करता है, पिछले साल 31 मार्च का केस है यह गंडेक प्रोजेक्ट गोरखपुर । स्टेट गवर्नमेंट ने 31 मार्च को--चुंकि लास्ट डे हपया रिलीज होता है--30 लाख रुपया इस प्रोजेक्ट को दिया। गंडक प्रोजेक्ट के कमिश्नर ने डिस्ट्रिक्ट कोम्रापरेटिव बैंक के पास भेज दिया कि इसको स्टेट बैंक से एनकोश करके हमारे खाते में जमा करा दीजिए। उस छोटे बैंक का कमंचारो ट्रेजरी भ्राफिस गया-वहां से पास कराना होता है-शीर वहां से पास कराने के बाद जब स्टेट बैंक गया तो स्टेट बैंक के छोटे श्रफिसर ने कहा कि यह रपया कैसे तुम्हारे यहां पहुंच गया, यह तो हमारे यहां भ्राना चाहिए, 30 लाख रुपया हमारे यहां भ्राना चाहिए । उन्होंने कहा कि हम पास नहीं करेंगे इसको। 31 मार्च के बाद बैंक का खाता ग्रीर बैंक के पेपसं खुले रहते हैं एक दो दिन तक क्योंकि काम इतना ज्यादा होता है। उन्होंने इन्कार दियातो गंडक प्रोजेक्ट के कमिश्नर को एंडोर्समेंट कटवाना पड़ा ग्रीर

[श्रीनागेश्वरप्रसाद शाही]

लिखना पड़ा कि स्टेट बैंक में डिपोजिट किया जाये । तब जा कर उन्होंने 2 प्रप्रैल को कैश कर के प्रपने खाते में डाल दिया । यह सलूक है, यह व्यवहार है स्टेट बैंक के प्रफसरों का छोट बैंकों के साथ । तो मैंने यह उदाहरण दिया, मंत्री जी, कि श्राप का स्टेट बैंक, श्राप के नेशनलाइज्ड बैंक्स कैसे फंक्शन करते हैं ।

ग्राज से 6 साल पहले मैंने इसी हाउस में कहा था कि गोरखपुर की पंजाब नेशनल बैंक की एक क्रांच काश्तकारों को पश्पिग इंजन के लिए जब लोन दिया जाता है एक-चौथाई से लेकर एक-तिहाई कमीशन ले लेती हैं । श्रब श्रनपढ़ किसान ब्राता है ग्रीर उन के एजेन्ट्स सब फार्मी पर दस्तखत लें लेते हैं। दो एक केसेज तो ऐसे हुए, जो मेरी जानकारी में आये, कि उन को इंजन भी नहीं मिला ग्रौर कर्जा उन के ऊपर 6 हजार लद गया। इंजन के डीलर ने सब पेपर साइन करा लिए, बैंक में जमा करा कर एनकैंश कर लिया ग्रीर इंजन भी नहीं दिया। खदा का शुक्र कि मेरी शिकायत पर यहां से जो जांच गयी और जो पुलिस ने रेड किया बैंक एजेन्ट के यहां तो उस के **पा**स से डेंढ़-दो लाख रुपए बरामद हए, वह एरेस्ट हुम्रा, बाद को जमानत पर छ्टा । श्रभी उस के खिलाफ कार्यवाही चल रही है। बैंक इस तरह से फंक्शन कर रहे हैं जब से आप ने अच्छा काम श्रुरू किया है किसानों को लोन दिलाने का कार्माशयल बैंक्स के जरिए । पहले विजनेसमेन लोन लेते थे । वे वड चालाक ब्रौर होशियार होते हैं । उन से ये लोग पाते नहीं थे ५छ--चाहे कभी मिठाई खिला दी या गाड़ी मंगनी में दे दी। बिजनेसमेन और मिल-ग्रोनर्स से बैंक

वाले कुछ पाते नहीं थे । काम बहुत ईमान-दारी से चलता था। जब उन की डीलिंग शरू हुई अनपढ़ लोगों के साथ, गरीब लोगों के साथ जो जानते नहीं सिवाय इस के कि उन के सामने कागज रख दिये गये और दोचार ग्रंगुठे लगा दिये । जब उन की डीलिंग्स इन के साथ शरू हई तो उन के एजेन्ट्स तैयार हो गये श्रीर उन एजेन्ट्स के माध्यम से भ्रगर पांच हजार रुपए की लोनिंग होनी है तो 150-200 उन का कमीशन हो जाता है । इस बात की शिकायत हम लोग लगातार करते **ग्रा रहे हैं, लेकिन ग्र**भी तक कोई रास्ता श्राप या श्रापके प्रिडीसीसर निकाल नहीं पाये । माननीय चव्हाण साहब जब फाइनेंस मिनिस्टर थे उस वक्त हम कमेटी में भी थे, हम ने बहुत जिंद की कि जब ग्राप किसानों का खेत बन्धक रख कर रुपया देते हैं तो ग्राप किसानों को सीधे रुपया क्यों नहीं देते । न देने पर श्राप उस का खेत नीलाम करा लेते हैं. लेकिन वे अड़े रहे अपने अफसरों की सिफारिश पर कि जब किसान रुपया लेते हैं तो शादी-विवाह पर खर्च कर लेते हैं। इंजन नहीं खरीदता है इसलिये लाजमी है कि किसान को रुपया नहीं देंगे, रुपया देंगे इंजन डीलर को । इंजन डीलर को रुपया देने में बैंक के श्रफसरों का फायदा है ग्रौर डीलर ग्रपनी एजेंसी एप्रव कराने के लिये ऊपर तक जाता है ग्रीर ऊपर के अफसरों को काफी रकम देता है और तब यह एपूर्व हो जाता है कि फलांडीलर की फलां मणीन एप्रुव है ग्रीर उस को बैंक एप्रूव मान कर उन किसानों की एप्लीकेशन पर उस का रुपया डीलर को पे कर देता है। तो नतीजा यह होता है कि एक एक इंजन डीलर साल में लाखों रुपया कमाता है एट दि कास्ट ग्राफ दि पीजेंट्स ग्रौर किसानों के पाके**ट से**

यह रुपया जाता है। कर्जा किसान के ऊपर लदता है ग्रीर उस में हिस्सेदार बन जाते हैं बैंक के ग्रादमी, इंजन डीलर ग्रीर उस में हिस्सेदार हो जाता है ब्लाक का कर्मचारी । चुंकि वह रेकमेंड करता है इसलिये उस में उसका हिस्सा हो जाता है। तो जब तक ग्राप यह समाप्त नहीं करेंगे और कोई ऐसी व्यवस्था नहीं करेंगे भ्रीर जब तक भ्राप किसान का विश्वास नहीं करेंगे तब तक यह सब ठीक नहीं होगा। ठीक है, उस ने ग्राप से पैसा लिया और इंजन नहीं खरीदा । उस पैसे को उसने ग्रपनी बेटी की शादी में खर्च कर दिया तो श्राप का कर्जदार तो वह है ही । ग्राप उसका विश्वास क्यों नहीं करते ग्रीर खामखाह ऐसी व्यवस्था करते हैं कि जिस में उस का गोषण हो । श्रीमन, एक बात कह कर मैं श्रपनी बात खत्म करूगां । श्रीमन, श्राप ने रूरल बैंक्स जो खोले हैं उन को ग्राप स्टेट बैंक की क्रांच ही मानिये । इन रूरल बैंक्स में भयंकर करण्शन है ग्रीर उन के एजेंट हैं ब्लाक डैवलपमेंट ग्राफिस के कर्मचारी---ग्राम सेवक, पंचायत सेकेटरी । ये किसानों को ले ग्राते हैं, उन के फार्म म्रादि भरवाते हैं ग्रीर पहले से कमीशन तय कर लेते हैं कि इतना देना पड़गा। किसान यह नहीं समझता कि यह किसान की एंड उस को मिल रही है। यह हमारा हक है। वह समझता है कि यह बड़ी मेहरवानी कर रहे हैं और अगर उस को चेक से रुपया मिलता है तो जितना उन का कमीशन है वह उतना एडवांस पहले ले लेते हैं। कमीशन में श्रगर उन को दो सी, तीन सी रुपया लेना है पांच हजार में तो वह उसे पहले के लेते हैं । उसके बाद रेकमेंडेशन की कार्यवाही पूरी होती है ग्रौर तब उस को पेमेंट होता है। इस व्यवस्था को भ्राप को बदलना पट्टेगा । जब ग्राप को उस को रुपया देना है ग्रोर ग्राप जब यह मानते हैं कि यह रुपया उसी किसान का है, नेशनलाइण्ड बैंकों का धन देश की जनता का है ग्रोर उसे उन के पास ही जाना है ग्रीर ग्राप बैंड डेट भी माफ कर देते हैं तो इसकी व्यवस्था ग्राप क्यों नहीं बदलते ।

मैं ग्रांतिम बात कह कर खत्म कर रहा हुं। श्राप इन की वर्किंग में भी जा कर देखिये, खास कर स्टेट वैंक में । विकेग भ्रावर्स में काउन्टर्स खाली रहते हैं। वाहर क्यू लगा हुआ है । वाबू कहीं गये हैं । देखो भाई कैन्टीन की तरफ गये होंगे । कस्टमर को देखना है कि बाब कहां गये हैं, कैंटीन में हैं या कहीं ग्रीर । श्राधे-ग्राधं घंटे लोगों की लाइन लगी रहती है और इस बीच बाबू को खोजा जा रहा है। यह बात पहले नहीं थी । माफ कीजिएगा, मैं समर्थंक हं नेशनलाइजंशन का, लेकिन जब प्राह्वेट बैंक्स थे तो कोई काउन्टर खाली नहीं रहता था । एक्जैक्टली दस वर्ज बाबू बैठता था ग्रीर ग्रपना काम खत्म करने के बाद उठता था । भ्राज तो साहेदस बजे भी बाब पहुंच नहीं पाता । इमरजेंसी में कुछ हालत ठीक हुई थी रेकिन ग्रब फिर वही बदतर हालत हो गयी है। इन शब्दों के साथ मैं इस विध्यक का समर्थन करता हं लेकिन माननीय मंत्री महोदय से ग्रर्ज करता हं कि वे राष्ट्रीयकरण को बदनाम न करें । क्रुपया इन राष्ट्रीयफुत वैंकों की व्यवस्था को मुधारें ताकि लोग यह न कह सकें कि देख लिया ग्राप ने श्रपना राष्ट्रीयकरण । कोल माइन्स का उदाहरण देते हैं भीर कहते हैं कि राष्ट्रीयकरण के बाद उसकी हालत खराब हो गई । जिन जिन का राष्ट्रीयकरण किया गया उनकी हालत खराब हो गई। इसलिए राष्ट्रीयकरण के नाम से इनको बदनाम न करें। धन्यवा र

SHRI DINESH GOSWAMI (Assam): Mr. Vice-Chairman, Sir, should I continue my speech tomorrow became there are only five minutes left.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Mr. Goswami, we have to finish the Bill today as per the decision of the Committee. So, you please complete your speech. We have to finish the discussion today. We have to pass this Bill today only.

SHRI DINESH GOSWAMI: Mr. Vice-Chairman, Sir, already the speakers who preceded me have, thrown light on the various aspects of the functioning of the nationalised banks. The banks were nationalised primarily with the objective of providing assistance to the under-developed sections of the society, the unemployed youths and also open avenues so that those people who require assistance may get assistance instead of only a lucky few in the society. The other objective of the nationalisation of banks was, not directly but indirectly, to provide opportunities so that the regional disparities in the country may be removed. As the speakers who have preceded me have dwelt on the first aspect of the matter, I will primarily •Veil on the question of the regional disparities, and I will draw the attention of the hon. Minister to the rather" sorry state of affairs in which the banks are functioning in the North-Eastern region so that the hon. Minis-"*er who has taken over this Ministry / recently, may apply his mind to this aspect of the matter.

Sir, the North-Eastern region has now been admitted by everybody to be the most neglected region of the country, and it requires careful handling by the and also massive assistance '

from the Government of India. But, unfortunately, if you look to the figures or the statistics that are available, the deposit-credit ratio *i\$* extremely adverse in the North-Eastern region, and I will come to those figures later on.

I had on an earlier occasion the opportunity of providing certain statistics regarding the advance in the agriculture sector so far as the 1* nationalised banks and the State Bank of India are concerned. The statistics that I have at m_v disposal, which may not be absolutely up-to-date, shows that the direct and the indirect advances from the 14 nationalised banks and the State Bank of India in the Northern region was: Direct advance, Rs. 172.72 crores, and indirect advance, Rs. 69.35 crores; total, Rs. 242.07 crores. In the Southern sector, the direct advance was Rs. 457 crores, and the indirect advance, Rs. 75 crores; the total comes to Rs. 532 crores. But in the case of the North-Eastern region comprising of five States and two Union Territories, the direct advance is Rs. 5.07 crores and the indirect advance, Rs. 3.03 crores; it comes to Rs. 8.It crores. This shows the discrepancy that whereas in the North-Eastern region the State Bank of India and the 14 nationalised banks have give* assistance of the order of only Rs. 8.10 crores, we see that in the Southern region, the advance has been to the extent of Rs. 532 crores and in the Northern region, 242 crores.

Coming to industry, the North-Eastern region has again an extremely undeveloped industrial sector. In the Northern region the assistance of the banks in the industrial sector has been to the extent of Rs. 294.9S crores in the small scale industry. In the Southern region it was Rs. 690.02 crores. And in the North-Eastern region it is only to the extent of Rs. » crores. How can you compare

Rs. 9 crores with Rs. 294 crores ₀r Rs. 390 crores in the other two regions?

So far as the bank branches are concerned, the all-India figure which is available with me—it is again not absolutely uptodate and, the uptodate figure, I hope will be given by hon. Finance Minister—is that there is one branch which deals with or caters to the needs of 22,000 people. But in Assam one branch is for 41,000 persons. In Arunachal Pradesh it is one branch for 43,000 persons. I_n Mizoram it is one branch for 87,000 persons. But in a State like Jammu and Kashmir, the situation is much better: one branch for 16,000 people. Area-wise if tfre hon. Minister applies his mind, he will find that a branch in Gujarat caters to an area of 171.46 sq. miles, whereas in Assam, for example a branch caters to an area of 782.33 sq. miles. My purpose of placing these figures before -the hon. Finance Minister is that unless the banking system is reorganised in a manner that it also goes to help in a massive way in removing regional disparities which, I think, is one of the basic objectives of nationalisation, that objective will be frustrated.

Sir, we also see that in the organisational structure of the banking system, there are certain loopholes. The hon. Finance Minister is aware that a large number of representations have been made that a head office of the State Bank of India should be opened somewhere in Assam or at least in the North-eastern region. I do not want to name any place. Now, a regional office was set up there in 1965. Now the number of branches has gone up to 170. If We look to the geography of the area, we find that opening of only a regional office in Shillong is something like tinkering with the problem and it does not really indicate a serious efforts to make a dent on the problems of the region. Today in the North-eastern region, we have got 170 branches but

there is no head office, whereas Kan-pur has a head office with 180 branches, Hyderabad has a head office with 103 branches and Ahmedabad has a head office with 76 branches. If you look at it from the geographical point of view, the Hyderabad office control an area of 2,76,814 sq. miles whereas in the North-eastern region, the area covered is 2,55,037 sq. miles. *I* do not want to go into other statistical figures. But the fact remains that the North-eastern region te sa difficult in terrain and it has so many complexities that unless there is a head office of the State Bank of India there, well you cannot really take an overall assessment of the needs of that area.

Sir, I was talking in the beginning about the credit-deposit ratio. I believe that in a backward region, the credit-deposit ratio should be favourable. But I had started m_{ν} speech

by saying that the credit-deposit ratio is extremely adverse in the North-eastern region. Let me gira some statistics for the benefit of the House. The aggregate credit in Assam is Rs. 2732 lakhs. The aggregate deposit is Rs. 8922 lakhs. Tke ratio "comes to 30.6 per cent. In Mani-pur, the credit is Rs. 140 lakhs; the deposit is Rs. 388 lakhs; the ratio in 36.1 per cent. In Meghalaya, the credit is Rs. 136 lakhs; the deposit is Rs. 1413 lakhs; and the ratio i« 9.f per cent. In Arunachal Pradesh, the credit is Rs. 20 lakhs; the deposit is Rs. 490 lakhs; and the ratio is 4.1 per cent. Totally if we take the entire North-eastern region, the credit-deposit ratio comes to 20.5 per cent: the aggregate credit is Rs. 3411 lakhs and aggregate deposit is Rs.

12,898 lakhs. But compare it eren with a backward State like Orissa. There the credit is Rs. 4831 lakhs; the deposit i, 7765 lakhs; and the ratio comes to 62.2 per cent. Sir, even if you take the all-India credit-deposit ratio—my figures are up to 1977—the all-India ratio is 78 per cent for th, Stat* Bank of India and f*r

all the banks, 76.84 per cent, whereas in Assam, it comas to 37 per cent for the State Bank and 49.58 per cent for all banks. In Manipur it is worse, 35.71 per cent and 41.44 per cent. In Meghalaya it is really pathetic: 8.62 per cent so far as the Stae Bank is concerned and 16.36 per cent so far as the entire banking system is concerned.

Now I will give some statistics regarding the Per cpita credit deposits and per capita advance in different regions. First of all, the all India figures for credit deposit is Rs. 321.70 and per capita advance is Rs. 247.2. In Assam the deposit figure is Rs. H0.6 and the per capita advance is Rs. 54.8 In Maniur the per capita is Rs. 50.5 and the per capita advance is Rs 25.1. In Meghalaya the per capita deposit is Rs. 244.1 and the per capita advance is Rs. 59.1. My purpose in giving all these statistics is to show that the banking system in the country has yet to do a lot in the North Eastern region. I can understand why private banking system is not playing its role. Private banks are acting with profit motive. But the nationalised banking system is expected to develop the country as a whole and help those sections of people and those regions which require their assistance. In that context I must say that in spite of the fact that a number of years have passed by after nationalisation of banks, these nationalised banks have not been able to play their decisive role. I hope the hon. Finance Minister will look into this. I do not want to go into further details. I have given all the statistics at my disposal. Even otherwise, he is aware of the problems in the North Eastern region because a number of representations have com© to him. I hope he will shed some light as to how he proposes to do away with these adversities in this region.

SHRI PATTIAM RAJAN: Mr. Vice-Chairman, I rise to support this Bill

which has been brought forward to replace the Ordinance nationalising six banks. The process of bank nationalisation started in 1969. When the banks were nationalised in 1969 there was some expectation that they would be some source of strength to the weaker sections and the benefits would go to the rural poor. The purposes of nationalisation of banks were to bring about rapid growth in agriculture and small industries and to develop backward areas. The Minister may say that so many branches of these banks have been opened in rural areas after the nationalisation. But all the benefits of this measure went in favour of the rich people, whether they are in the urban areas or in rural areas. Therefore, something should be done to help the weaker sections in the rural areas. For this purpose more agricultural banks like the IDBI have to be opened in the rural areas in order to meet the needs of the agricultural

Besides, unemployment problem has reached an alarming situation in our country. Therefore, priority should be given to the self-employment scheme.

[The Vice-Chairman (Shri Dinesh Goswami) in the Chair]

The bank authorities are now thinking in terms of increasing the rate of

interest on loans. I submit that the interest charged on loans advanced to farmers should be reduced. Further, persons belonging to the Scheduled Castes and Scheduled Tribes should be exempted from the interest charges and sureties for loans.

This time the deposit limit for nationalisation has been fixed at Rs. 200 crores. I do not know, the reason for this. Formely, at the time of nationalisation in 1969, the deposit limit was fixed at Rs. 50 crores. I do not know why the Finance Minister has increased the deposit limit from Rs. 50 crores to Rs. 200 crores. Is it due to the inflation that has crept into our

.economy? Or, does the Finance Minister think that the money value of Rs. 50 crores in 1950 is equal to Rs. 200 crores in 1980? When the question of leaving out some banks from the purview of nationalisation came to be discussed, there was a reply from the Prime Minister. She then said, and I quote:

"Banks with the deposit of Rs. 50 crores and above have branches in many States. As against this, the operation of small banks is limited to certain specific regions"

Now, some of the banks like the South Indian Bank and Federal Bank of India which are having more than 100 branches in different Stateg have not been nationalised.

"I am of the opinion that all the banks irrespective of their deposit limits should be nationalised."

Banking business should be under the control of the Government. After the direction of the Reserve Bank of India, the chit fund business in the banks has been stopped. I would request the Government to reconsider this matter. Nationalised banks should be given the right to start chit funds. In our country, there are hundreds of private chit fund establishments and these chit fund companies are really cheating companies. Thousands of poor people are being cheated by these chit fund companies and everyday reports are coming in about the closure of the branches and disappearance of the managers of these chit fund companies. Therefore, these chit fund establishments should be nationalised or a new legislation should be brought forward to give some relief to the rural poor.

The policy with regard to the operation of the foreign banks needs to be reviewed. Banks should operate more in conformity with the national interest?. F oreign banks are the instruments of the multinationals and the big business houses for their economic manipulations. Moreover, these banks are being utilised by the foreign agencies like the CIA to create all sorts of trouble in our country, esecially in the North-Eastern region. Taking into consideration all these things and the national interests, the Government should come forward to nationalise all these foreign banks. The argument that nationalisation of these banks will invite 'reciprocal reaction on the business of the Indian banks abroad is not tenable. We are having a few branches abroad and these banks are bound to accept the restrictions that the concerned countries may like to impose.

With these words, Sir, I support this Bill.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The Business Advisory Committee has decided that this has to be finished today. We have got four Members and let each Member take five minutes. We must finish this today and it was decided by the Business Advisory Committee that we have to finish it. Yes, Mr. Sankar Ghose.

SHRI SANKAR GHOSE (West Bengal); Sir, I wholly suport this measure of nationalisation of the six Banks; I whole-heartedly welcome this measure. Sir, in 1969, 14 Banks were nationalised and with these six Banks being nationalised over 91 per cent of the resources of the banks in the country the nation will have control.

Sir, my regret is this: What the Finance Minister is doing through this measure is a good thing because, this i_s an eminently beneficial measure and a good measure, but whatever he is getting by this measure, he is giving up by his proposal for diluting the convertibility clause, regarding the shares which these nationalisd Banks

[Shri Sankar Ghose] an $\,$ purchase from tht $\,$ industries to which money i_s given.

Sir, alter * long fight, ia 1971, wt> got this convertibility clause. Now, the nationalised Banks will not have the previous right to have the shares. But the purpose of nationalisation is to have control over the nationalised Banks and to work for the Plan objectives. Now, unless you advance one crore, not fifty lakhs, you cannot have this convertibility clause. Now you cannot have more than 40 per cent .shares except in very special cases. Even when you advance 60 per cent of the capital of a private industry, you cannot have 51 per cent of the share except in very special cases. Again, for rehabilitation of sick industries and modernisation of an industry, this convertibility clause will not be there at all. This is going back on what wa hare achieved. This is contradictory to the beneficial purpose containtd in this measure. And these two things do not go together. I hope the Finance Minister will not take away the control over the commanding heights by diluting the convertibility claust which we are getting through this measure.

The next point I wish to make is that through bank nationalisation we should give greater credit to agricultural sector. The credit that ha* come through nationalisation is more, but still more should come. And with regard to agricultural credit there is also a distortion. Six States—I need not name those States—with a population of 36 per cent are taking 60 per cent of the credit. I do not way that they should not get credit but I want that more credit should go to agricultural sector, GO tflat other States should get credit also.

The third point that I wish to make i_s that the credit that goes to the agricultural sector *goes* mainly to the richer farmers. Of the short-

term credit, 69 per cent has goae to farmers having 2i acres of land, and of the long and medium-term credit, 79 per cent has gone to farmers witk above 5 acres of land, when 70 per cent of the rural population has holdings below I hectares. Therefore, what is happening is that les« credi* is still going in agriculture, and of the credit that goes, more goes to the richer farmers. This is the distortion which the Finance Minister has to correct.

MM

The Finance Minister has mentioned the progress that has taken placa after nationalisation. A lot of progress has taken place, and that was the purpose of nationalisation. But these distortions are there. I would like the Finance Minister to see what isteps are being taken to remove the same. For example, the smallscale sector is getting more credit after nationalisation, but still that is ia-Gufficient. In the small-scale sector, 68 per cent of the credit that is given goes to those who have more than one lakh of rupees, and those who have ten thousand rupees only get It per cent. This in a distortion whick the Finance Minister should look into and see what cam be done

So far as the regional imbalance* are concerned, Mr. Goswami hs*» mentioned the same. I shall not g» into that.

So far as the regional rural banks are concerned, unfortunately, the Dantewalla Committee sat over it for two years; it acted a» a brake on the expansion of the regional rural banks. I hope the Finance Minister will gire an assurance for a programme for revitalising regional rural banks, so that there is greater rural credit and greater credit to the small and marginal farmers.

So far as the credit that is being given is concerned, the immediate predecessor of the Finance Minister made a statement that as the Finance

(Cquisition and Transfer 0/ Undertakings) Bill, 1080

Minister that he had come to know-that when banks write off bad debts they are not even reflected in the banking accounts and that such debts «re more than 50,000 and they eoncem the rich people. Now this is a statement which his predecessor in office had made. I would like to know from the Finance Minister whether it is also his assessment. If this is his assessment, I would like to know about the correctives that he wishes to undertake. What we have found is that when we tell the banks to give loans to the small-scale sector, they eay that there is difficulty in repayment. But if they have to write off loans of big houses, then they should not be so hard on the small seals people.

control of the Sir, so far as the banking institutions over our industry is concerned, what has happened? This dilution of the convertibility clause will have adverse repercussions. Again, we are finding that last year, for example, there were many industries in which the targets were not achieved. But jfti elitist industries, in air-conditioning industry, the target was achieved, in cigarette industry the target was achieved, in polyester industry the target achieved, but in cement industry, no; steel, no-25 per cent less; nitrogenfertiliser industry, 18 per cent less, and Nationalised banks are giving so on. loang and there they have their Directors. These Directors should have a greater control to see that the money goes really to industries which produc* mass consumption goods.

Sir, a norm has come that t'he loans given to big houses are renewed; that is a cultural norm. In spite of the credit authorisation policy of the Reserve Bank, there is need for a more monitoring, there is need for a greater supervision. Even the Governor of the RBI

when we are having this nationalisation, we must have Directors who are not sleeping Directors. We should not have bureaucratic Directors, the I.C.S., if there are any, and the I.A.S. We must have a cadre of Managers who have technical know-how so that When we are giving loans, our people sitting in these Boards should have the necessary competence. They should be able to see that the loans are going in the proper direction. (Time belings)

Sir, my other suggestion is this. There is so much difficulty in getting loans, particularly in the agricultural and small scale sectors. Yet we have a curious situation in our country where our savings are more than our investments and we are not yet in a position to utilise our savings, though more loans are needed in the agricultural sector and the small scale sector. These banks have to come forward in a big way. The whole purpose of nationalisation was that the money will not be advanced only against securities. Security can be given only by rich people. Here the money is to be given against viable schemes, against production-oriented schemes. But my experience is that the banks are too happy to give loans to big houses because there is much less trouble, there is security and in one deal you can give a lot of money. If the loans is to be given to a large number of small entrepreneurs and to a large number of uneducated youth, then there is a lot of labour involved and the banks are shirking that labour. Therefore, one finds that the kind of psychology or ethics or the culture which should be associated with nationalisation has not grown up. Nationalisation is not a ritual of the State for controlling the banks. Nationalisation has a purpose and a philosophy Through nationalisation we are to give a boost to growth in the priority sector, that is, agricultural and small scale sectors and in employmentoriented schemes.

[Shri Sankar Ghose]

Sir, the time is short. I support the Bill again. I agree with the Finance Minister that some progress has taken place after nationalisation. But still there are distortions. I hope that the Finance Minister will enlighten the House as to what steps he wants to take so that the real purpose of nationalisation is fulfilled.

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal): Sir, at the outset I would lend my support to the Bill and it goes without saying that I opposse the Statutory Resolution of Shri Mathur disapproving the ordinance on which the Bill is based. It has been said that nationalisation of banks is becoming a piecemeal process. A point has also been raised that this instrument of credit ghould not be wholly nationalised. I remember a reply by the Finance Minister of the outgoing Government. The question was asked as to whether the Government had any contemplation nationalising bankg having a capital of 100 crores of rupees or more. The reply as that there was no such contemplation, it is not a question of divulging any secret. It is a question of policy. Will the foreign banks and the banking institutions be nationalised so that financing institution is completely of the command of the Government? Now, mixed economy rules our country. The same principle is being followed in the case of banking also resulting into an overall impact of strengthening concentration of wealth in fewer hads. The success of nationalisation should be viewed from the point of view as to whether it has led to lessening of concentration wealth. A very impressive figure has been given by the Finance Minister about the expansion of the banking industry since nationalisation 11 years ago. The deposits have increased manifold. And we would be interested to know whether the beneficiaries increase have been the monopoly houses to the utmost extent. The fact is that all the monopoly houses,, all the

big business houses, the capitalist houses have benefited most from the expansion of the banking institutions, from these small savings. They have been the greatest beneficiaries. Have the Government any scheme to reverse this trend that has been followed so far? My previous apeaker. Dr. Ghose, referred to that clause which he has called as a retrograde step. That is, the convertible clause has been abandoned, and naturally the control of the bankg over the industry will be, to a great extent, lessened,. We know that when our country receives foreign assistance, from institutions like the World Bank, they impose conditions as to which sort of project should be undertaken. We would be interested to know whether our banking institutions impose any such conditions in granting loans to our big business houses, our monopoly houses, to fulfil social objectives so was emphasised by the Finance Minister.

So, while supporting the nationalisation, we support the taking over of the Private banking institutions, and we want it to be extended to all the banks, including the foreign banks. We demand that this should not be shelved further and at the same time we would demand of the Finance Minister that a clear statement be made whether banking institutions would be utilised in a manner so as to avoid further concentration of wealth in a fewer hands, in the hands of 75 business houses, who actually control our economy. Thank you, Sir.

श्री सदाशिव बागाईतकर: उपसभा-ध्यक्ष महोदय, राष्ट्रीयकरण का जो बिल हमारे सामने हैं उस के बारे में कुछ कहने के पहले मैं एक बात का खुलासा चाहूंगा कि यह 200 करोड़ रुप्ये की राजि का नियम जो ऐसा बनाया गया हैं वह क्यों बनाया गया है, मेरी समझ में नहीं श्राता हैं? यह क्वालिफिइंग ग्रमाउंट 200 करोड़ रुपये का क्यों रखा गया हैं क्या लाभ होता हैं? उस से कम राशि के बैंक क्यों नहीं नेशनलाइज करते हैं? इसका खुलासा मंत्री जी करें।

इसके साथ दूसरी बात यह भी हैं कि 14 मार्च को जब 200 करोड़ रुज्ये की रकम हो गई थी तो उसके बाद नेश नलाइजेशन एक महीने बाद 15 अप्रैल को कर दिया गया। एक महीने की यह जो अवधि बीच में गई इसका क्या कारण है, इसका भी खुलासा होना आवश्यक है।

जहां तक नेशनलाइण्ड बैंक का सवाल है उस के बारे में तो सबसे सही मानी में यह कहा जा सकेगा कि जो बात मिक्स्ड इकानामी के लिये लागू है वह बैंकिंग सेक्टर में भी लागू होती हैं कि वहां के काम करने वाले लोंगों में

they neither have the commitment in socialistic values nor the skill of capitalist structure.

इस तरह से जो कमांडिंग हाइट की बात थी वह इक्डिंग्ट हुई कि 90 परसेंग्ट डिपाजिट हमारे हाथ में होने के वावजूद उस का उपयोग हम क्या कर रहे हैं? में समझ नहीं पा रहा हूं। ग्रांकड़े जो गिनाये गये हैं, उन से एक ही बात का पता चलता हैं कि जो इस्टेब्लिस्ड सेक्टर होता हैं, चाहे उस से बड़े घराने का मतलब होता हैं, उन लोगों को बैंक्स से बहुत सुविधा के साथ सब किस्म का कर्जा मिलता हैं। ग्रंभी ग्रंभी जो घोष साहब ने कहाँ वह में उद्द करना चाहता हूं, उस को में ले ग्राया हूं यह डेकन हेरल्ड का है जिस में बहुगुणा सहाब का उल्लेख किया गया है—

"Banks write off the bad debts of powerful people and institutions and not even show them in the annual accounts submitted in their reports. This ^ what I learnt when I was the Finance Minister. As much as 99.9

per cent of the bad debts are of those who take amounts in excess of Rs. 50,000/-. All of them are rich."

तो अभी जो मैंने कहा इससे उस की पुष्टि होती हैं कि जो बड़े बड़े सरमायेदार हैं, बड़े बड़े एस्टेक्लिस्ड इंडस्ट्रियलिस्ट हैं उनको बहुत सारा फायदा इस से मिलता है । जहां तक छोटे काण्त कार, अनएम्प्लायड यूथ, ग्रामीण इलाकों में रहने वाले लोग, स्माल इंडस्ट्रीज में काम करने वाले लोगों का सवाल है, उन को नेशनलाइजेशन से कोई लाभ नहीं हुआ है या बहुत कम लाभ हुग्रा है, यह कहना पड़ेगा।

साथ साथ एक ग्रीर चीज मैं कहना चाहुंगा। जो ग्रायिक स्थिति इस समय देश में, जिस का बखान इकानामिक सर्वे में ग्राप नें किया ग्रौर जिस से मुदा स्फीति का सारा संकट सामने आया है, क्या उस के सम्बन्ध में कोई नीति बनी है जिस के स्राधार पर ग्राप ग्राने वाले दिनों में ग्रर्थव्यवथा को चलाना चाहते है। मेरे कहने का यह मलतब है कि ग्राखिरकार इंडस्ट्रियल सेक्टर में जो मर्यादाएं आ गयी हैं, एक्सपोर्ट से जो मर्यादाएं ग्रा गई हैं उन को पार करने का एकमात्र यही रास्ता रह गया है कि हम एग्रीकल्चरल सेक्टर को ज्यादा बढाएँ, उस में ज्यादा पुंजी लगाएं। ग्रगर इस तरह की नीति सरकार म्रस्तियार करेगी तो क्या यह जरूरी नहीं है कि ये जो राष्ट्रीयकृत बैंक्स हैं, नेशन-लाइज्ड वैंक्स हैं उनकों हिदायत दी जाय कि जो लोन उन की तरफ से दिये जाते हैं उसमें किसान को ग्रीर उस सैक्टर को ज्यादा ग्रहमियत दी जाय, उन को प्राथ मिकता दी जाय। कम ने कम इतना सर-कार क्यों नहीं करेगी. यह मैं अर्थमंत्री जी से जानना चाहता हं। रेकी बरेटर और इस तरह का उत्पादन करने वाले लोग हैं, विलासिता की चीजें बनाने वाले जो लोग हैं

[श्रीसदाणिव व।गाईतकर]

उन को किसी तरह का ऋण, किसी तरह का कर्जा बैंक की तरफ से न दिया जाय और मास कंजम्पशन के झाटिकल बनाने बाली स्मालइडस्ट्रीज को ज्यादा प्राथमिकता दी जाय।

एक ग्रीर चीज में कहना चाहता है। श्री कुलकर्णी जी ने यह सवाल उठाया था। यर्थ मली जी के सामने इस बात को मैं रखना चाहता है। महाराष्ट्र में खुद मैं ने उस के बारे में पताचार किया है पिछले ग्रर्व मंत्री जी के साथ ग्रीर उन के सामने इस केश को उपस्थित किया है, छोटे कारखाने वाले भादमी को जो कर्जा मिला वैंक ग्राफ महाराष्ट्र की तरफ से उस के मांकड़े पेश किये कि 31 परसेंट इन्टरेस्ट उस को देना पड रहा है। इस तरह का बोझ ग्राप छोटे श्रादमी पर डालेंगे तो उस का विकास कैसे करेंगे। वह कर्जा नहीं दे सकेगा। यहां तक गैरकानुनी इंग से काम करते है कि टैक्स भान इन्टरेस्ट जो उस पर ट्रांसफर नहीं होना चाहिये था वह भी ऐसे बैंकों की तरफ से किया गया है। ऐसी भी कई हरकतें **ए**स में शामिल हैं। इस लिये मैं चाहंगा कि जब तक बाप नीति के बारे में कुछ सफाई से कहेंगे नहीं तब तक नेशनलाइज्ड बैंक्स के साथ जो विकास के कार्यक्रम अपुडेहए हैं उन का कुछ होगा नहीं। एक और चीज में अन्त में कहना चाहता नेशनलाइण्ड सेक्टर हैं हैं। जो वैक्स का उस पर हम लोगों का, लोक समा का, पालियामेंट का कन्टोल कहा है, कैसा है। मैं चाहता हं कि आप जो डायरेक्टर्स चुनते हैं' बोर्ड आफ डायरेक्टर्स नियुक्त करते हैं यह सारा जो होता है उस में इम लोगों का 'से' नहीं है। श्राप जो करते हैं उस को बस हम पडते हैं, सुनते हैं या ऐसे बक्त नुक्ताचीनी कर लेते हैं। हम समझते हैं कि जो बैंकिंग सेवटर को चला रहे हैं

उन पर निगरानी के तौर पर संसद का ज्यादा अधिकार रहे, उस की व्यवस्था होना आवश्यक हो गया है। जैसा श्री करपाण राय जी ने अखान किया, जो करपाण राय जी ने अखान किया, जो करपान के सारे मामले हैं उन को कन्ट्रोल में लाना है। जिन लोगों में निगरानी करने की शक्ति है उन को विठाना चाहिये नहीं तो बुकिंग सेक्टर में जो धांधली चलती है, छोटे आदमी को लाभ नहीं मिलता उस स्थिति में सुधार नहीं होगा। इसलिये मैं यह चाहूंगा कि ये जो दो तीन मुद्दे हैं उन के बारे में मंत्री जी कुछ सफाई दें।

•SHRIMATI RAJINDER KAUR (Punjab): Mr. Vice-Chairman, I an* not an economist that I could tell t» what extent the weaker section i» benefitted by nationalisation. But one thing is quite clear that corruption and inefficiency increases in whatever is natioanlised. Ever since transport was nationalised, corruption has increased in it. Moreover, the private sector undertakingg give more profits but the government-run Public Sector Undertakings show less profit!. When rule* and priorities have been framed according to which both the private sector banks an j public sector banks function and there is very healthy competition between the two, evesi then they have been nationalised. One thing that pinches me most i» that among them is a minority bank, which is called a bank of the Sikh* and it '» the Punjab and Sind Bank. The entire corruption and dishonesty' baa been sighted either in its Chairman Inderjit Singh or in its management while all other nationalised banks appear above-board to them. I can well understand the opposition by Shri Kalyan Roy because the Punjab and Sind Bank has been opened for the progress and economic development of Punjab, particularly the Sikhs. It has its branches in every village of Punjab

◆English translation of the original speech in Punjabi.

which have their impact on their development. Mr. Inderjit Singh had made a religious commitment that no Sikh lacking in integrity could find a job in the Bank. That is why the communists could not lay their roots in Punjab among the sikhs. Later on, some communist Sikhs got infilterated into the Bank Management. When the Puniab and Sind Bank

The charge that has been levelled is that the Chairman of Punjab and Sind Bank advanced a loan to his son. Excuse me, there are many politicians who have distributed election tickets to their wives and children and got them elected to Parliament or State Assemblies. Then what offence has he committed by sanctioning loan to his son? His son has not refused to repay the loan. I would certainly admit that they do not strictly conform to the rules while giving loans. When D.T.C. had allowed the operation of private buses, 40 per cent of them went to sikh, because the Punjab and Sind Bank gave them loan immediately. I aaked them that there was rule that the operator of the bus must Invest 25 per cent of his own. They said that in such a case a person who cannot invest 25 per cent will not be able to run a bus. We know that the loan will be repaid. May be in some cases loans are not repaid.

was nationalised, they got their beards shaved

and danced with joy because they thought a

good act had been performed.

This is the basic character of the Punjab and Sind Bank that religious ceremonies are performed in the morning at its headquarters before the day's business is gtarted. Ninety per cent of the Deposits in the bank come from the Sikh_s in Punjab. It hag its branches in every Gurudwara and every Gurudwara deposits its money into the Punjab and Sind Bank. Its employees are Sikhs and the benefits are also enjoyed by the Sikhs. But only 15 per cent or 16 per cent of the advance is given in the Punjab, the rest being given outside the State because the Reserve Bank of India

of Undertaking!) Bill, 1980 Rules are such. But the loan, sire I never advanced to rich people.

(Acquisition and Transfer

All those running taxis and buses in Delhi have got loans from Punjab. We have no big industry in Punjab. Mr. Shahi was telling how the Agricultural Banks in villages misappropriate money in the purchase of pumping sets etc. for the farmers. But I can say with confidence that in the Punjab and Sind Bank not a single such incident has ever taken place. In fact no Manager can dare to do so because any pe"fsdn may approach the Chairman any time and lodge a complaint. What i3 the reason that time and again the Chairman has been made the custodian? The Bank has been run by rich people but still today the entire Sikh community feel, involved. He rose from i.A.S. Officer of the allied services and not from a clerk aa just now alleged,, and increased the number of the branches of the Bank from 14 to 500. The Economic Times has reported that there has been maximum development in the Punjab and Sind Bank. How this could be possible if the Chairman of the Bank were corrupt and the Management of i other nationalised banks were honest? The Congress government which is in power again is the supporter of the minorities. This bank belongg to a minority who forms 1 per cent of the Indian population. Inspite of this there contribution in the national economic development is much more.

Will the minority character of the Bank be maintained after nationalisation or not. They talk of competition. One who holdg the scales, shall always weigh in his favour. The Punjab National Bank was also a bank of Punjab but the number of Sikh emp-ployees there in was negligible. When Punjab and Sind Bank was opened those very Sikhs helped it develop rapidly. At the time of partition 40 per cent of the Army Officers were Sikh_s but now thei_r number has gone down 7 or 8 per cent. It will have an adverse effect on the economy of Punjab. If you have taken over the Bank,

[Shrimati Rajinder Kaur] please maintain its minority character. Otherwise we may be permitted to open another bank. We will run the new bank with the present Chairman, who is alleged to be corrupt, and bring it, at the level of your nationalised banks.

In the alternative, we have a movement that if we are not given an opportunity of economic development in India, we shall open a bank with its base in Switzerland and its branches all over the world. The result will be that the money that Indians send to our country from abroad will be invested outside India and money will also flow out of the country. Thus, either a new Bank may be given or the minority character of Punjab and Sind Bank may be maintained. If the Chairman "had been dishonest, the Sikhs would not have felt so much concerned over it. I have never benefited from this Bank but my brethern and sisters have. When we enter the bank we feel quite at home. We have no difficulty either in depositing or in withdrawing money.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Yes, Mr. Mathur, would you like to reply?

श्री जगदोद्या प्रसाद माथुरः मैं सिकं दो मिनट ल्ंगा ।

सर्वप्रथम मेरी बहन राजिन्द्र कीर ने जो बात कही है मैं इस बात से बहुत कुछ सहमत हूं। पंजाब एंड सिंध बैंक को नेगनलाइज करके सिक्ख सम्प्रदाय के ऊपर श्राघात किया गया। इस श्राघात के प्रभाव को कैस कम करें यह सरकार श्रीर मंत्री महोदय देखें। मेरे बहुत से सिक्ख मित्र हैं। उनके श्रंदर एक ऐसी भावना फैलो है कि सरकार उनका विरोध कर रही है। इसका निर्कारण करना ग्रत्यंत श्रावश्यक है। मैं समझता हूं जो कुछ किया

गया वह ठीक नहीं किया गया । उस बैंक के डायरेक्टर के विषय में कहा गया है । मैं नहीं समझता कि साथी कल्याण राय और एक दूसरे साथी ने क्यों कहा कि उसको कस्डोडियन नहीं बनाना चाहिये था । बड़े आक्चयं की बात है । बिल के अंदर प्रोविजन है कि जो भी बैंक के राष्ट्रीयकरण के समय चैयरमैंन होगा इनवेरिएबली कस्टोडियन होगा । उस बिल के प्रोविजन को कैसे रद्द करने के लिये यहां पर मेरे साथी कह रहे हैं । हटाना ही हो तो छः महीने बाद, आठ महीने बाद हटा दें । वैसे भी वह रिटायर होने बाल हैं । सदन में ऐसी अन्यायपूर्ण बात कहना उचितं नहीं है ।

एक बात और मैं ध्यान में लाना चाहंगा वह यह है कि जब सखा पड़ता है ग्रथवा ऐसी कोई नैसर्गिक ग्रापत्ति ग्रा जाती है तो जो इस वक्त कर्जमाफ करने की जो उचित व्यवस्था है उसको सुधारना चाहिये । केन्द्र,प्रदेश और बैंक 30 प्रतिशत इसका भार संभालें ब्रार गर्दवों का कर्ज पूरा माफ कर दिया जाए । मैं सिद्धांतः राष्ट्रीयकरण का विरोधी नहीं हूं। लेकिन जैसा मैंने प्रारम्भ में कहा था कि जिस प्रकार राष्ट्रीयकरण किया गया उससे मैं सहमत नहीं हं। जितने भी वक्ता बोले चाहे इधर से बोले या उधर से बोले सबने यह बात वही है कि राष्ट्रीयकरण के पश्चात बैंकों का संचालन ठीक नहीं रहा है, ऋष्णन बड़ी है, इनएफिशियंसी बड़ी है । मैं समझता हूं इन सारी बातों को देखते हुए मंत्री महोदय कोई न कोई उचित रास्ता निकालेंगे । मैं ज्यादा समय नहीं लंगा इसलिए इतना ही कह कर मैं भ्रपनी बात समाप्त करता हं।

HRI R. VENKATARAMAN: Mr. Vice-Ohairman, Sir, I am thankful to the House for the elaborate debate on this Bill. At the outset, I would like to classify the points made into three

or four categories and deal with them. It was asked in the course of the debate why all the bank, have not been nationalised and only six banks were nationalised. Another question that was asked was, why not all the foreign bankg be nationalised. The other question was, what was the logic in saying that banks with deposits of over Rs- 200 crores must be nationalised and what is the sanctity of that figure? And the last question that was asked about the nationalisation was why you have chosen 14th of March while you are going to actually nationalise it from the 15th of April. These relate to the structure of nationalisation and I shall deal with of all of them together.

Sir, so far a_s the question 'why all the banks are not nationalised' is concerned, Government do not propose to . nationalise all the banks, it is not their policy. Their policy i_s to have a commanding position in the credit and that is what they want to achieve. In order to achieve that they have influenced those banks which will give them as much as 91 per cent of the total deposits in our country. There ig no need to nationalise all the banks and then it can be.

PROF SOURENDRA BHATTA-CHARJEE: What about foreign banks?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): He is coming to that.

SHRI R. VENKATARAMAN: The smaller banks do serve the small people and also serve in, the small areas. Therefore, it is better to leave these small banks to do some service to the smaller people in smaller areas. That is the reason why we did not- and I state categorically that we do not propose to—nationalise all the banks.

The next question is why the foreign banks are not nationalised. This has been answered several times. The reason is that we have 128 branches of

our banks serving abroad and there are 127 branches of foreign banks serving in our country. There is a principle of mutuality and if we want our banks to function in the other countries, we cannot refuse permission to other banks in other countries to function in our country.

(Acquisition and Transfer

of Undertakings) Bill, 1980

The second point I wou'd further make in this connection is that the foreign banks have only 4 per cent of the entire deposits in the country and they cater to a very specialised area-mainly relating to foreign trade and a little tourism. They do not cut into our field of activity in agriculture, small scale industries and large industries. We do not lose anything by allowing the foreign banks to function in our country. On the contrary, by having our more than 128 branches abroad, we are able to not only project our trade in those areas but aiso serve our people who are resident in those areas to take advantage of Indiam banks there.

The next question is why we chose Rs. 200 crores. Sir, you are aware that whenever we want to nationalise, we have got to bring it under a classification. And the classificatiom should be reasonable. Otherwise the Supreme Court will say that it is an unreasonable classification and it could be attacked on the ground that there has been either an Ulterior or other extraneous motivation. The next bank after this Rs. 200 crore limit is one which is only a Rs. 148 or 150 crore bank, so that if we nationalised those banks with deposits of Rs. 200 crores, nobody can say that we had any motive in choosing these Rs. 200 crores banks, nobody can say that we hare chosen a Rs. 200 crore bank when we have left a Rs. 198 crore bank or some similar bank. We looked into the list of banks. We took as a cutoff point one on which there will be a great difference between the bankg that will be nationalised and the next one which will not be nationalised And this gave u_s six banks whose deposits, taken together with the 14 bank*

(Shri R. Venkataraman)

already nationalised, raised the total command of nationalised banks to 91 pep cent of the deposits in the country. And we thought that it was quite a seasonable control over the credit institutions. That is the reason why we •ross Rs. 200 crore lmit.

The next question is why we chose the 14th of March while we actually nationalised on the 15th of April. You are aware,, Sir, that we have to get «tatistic_s from th_e various banks and the latest statistic that we could get from all the banks were a month aarlier-i.e. round 14th of March. You •annot get statistics of the previous day. You take time to get the statistics and the data, if the hon. Members remember at the time of previous nationalisation also in 1969, there was exactly a month'g difference between the date on which, the banks were nationalised and the date chosen for Ascertaining condition for nationalisation—namely Rs. 50 crores. The Government deserve a little compliment <w the extraordinary secrecy with which the banks have been nationalised. If the information had leaked out even half an hour earlier, manipulations would have taken place and the whole scheme would have come under very violent criticism.

Now, Sir, i will take up the series of suggestions made with regard to the working of the banks. The first point that was made was that agriculture should be given a higher priority and that agricultural credit is not rved adequately. While I agree that there ia always room for improvement, 1 Would like to make this point that tremendous progress has been made ki the area «f agricultural credit between the date when the first set of banks were nationalised and the date when the second set of banks were nationalised. Between June. 1969 and December, 1979,, if you look at the figures, direct advances to agriculture rose from Rs. 40.21 crores to Rs 1,997 «ores and indirect advances to agriculture from Rs. 122.12 crores to Ri. 390.60 crores. These are impressive figures but, as I said, they do not cover all the needs of the people. In a vast country like ours with 70 to 80 per cent of the population living on agriculture, 1 do not say that we have covered the needs of agriculture by these bank advances. There is still • lot to be done. While agreeing that there is still a lot to be done,, I say, the progress has been commendable and, if the progress is maintained at this level and is improved upon, certainly we will go a long way in meeting the credit need9 of the

agricultural population.

Similarly, in the matter of small-scale industries there has been a commendable growth. From June, 19"68 when the advances to small-scale industries was Rs. 259.07 crores, it had increased to Rs. 2,347 odd crores. Here also the progress made is very good, but there is still great scope for improvement because the number of industries is growing and it is right that it should grow. If the economy of the country should improve, there should be greater and greater growth both in agriculture and in small-scale industries and the credit needs of these two sectors must be met to the fullest extent.

A number of difficulties have been brought out in the administration of these nationalised banks. One was that the banks insist on the borrower furnishing security which the poor people are unable to do Even here, ruleg have been framed and to a large extent observed with regard to the priority sector as well as the differential rate of interest sector. For instance, in respect of loans up to Rs. 1,000,, the Reserve Bank has given directions that a simple promissory note by the borrower ig enough and no security is necessary. Then, in respect of loans up~to Rs. 5,000, the

Reserve Bank has given the directive that no security need be given except iiiu assets created by the amount borrowed. If a person is borrowed Rs. 5,000 and bought a pump set or an electrical motor or even purchased land, the very asset created by the loan will suffice, and this is the direction that hag been given. And I am sure hon. Members will agree that the sector which is sought to be served lias been able to get a large number of loans because of the waiver of the requirements of security under these two heads. The third point 7 P.M. which has been made by a number of people is that there is regional imbalance in the distribution of credit in various areas. Mr. Goswami from Assam made the point very forcefully. Well, here again, the banks only reflect the economic development that ha3 taken place or is likely to take place in the country. The banks cannot go about distributing pro rata credit to every person in variou_s States. The banks finance economic finance the small-scale development. industries, finance the agricultural operations, finance various other activities. If the activities are low in certain areas, then the bank financing is also low. If the activities are high in certain areas or hi certain regions, the bank financing . is also high. Nevertheless, the Reserve Bank as well as the Finance Tvlinistry are holding regional conferences-in the southern region in the western region, in the north-eastern regionto review the credit facilities given in each of these regions and to secure measures for the purpose of increasing the credit deposit ratio, the fulfilment of the DRl target of one per cent and also for the fulfilment of the priority sector loan_s of 33.33 pe_r cent at present. Hon. Members are aware that at a meeting held with the , nationalised banks and the Reserve Bank of India, we have given the target for 1985 as 40 per cent of the total lending for the priority sector. hopeful that they will be able to perform this.

Banking Companies

483 RS-10.

One matter in which I have to reluctantly and regretfully agree is that there has in the services of the been laxity nationalised bank9. Tbe nationalised banks have to some extent not rendered the same kind of service as had been done before nationalisation. Weil, here, I would seek the co-operation of all the labour leaders who are represented in thia House as well as in the other House to instil in the minds of Dank employees and people in the banking service the need to maintain a very high level of service if nationalisation is to succeed. All the employees all over the country plump for nationalisation and they speak also in favour of nationalisation, they resolutions in favour pass nationalisation. but when nationalisation actually takes place, the interest weans and the enthusiasm is not kept up. Here would say that there is room for improvement in the services of the banking sector so in other nationalised sectors. I would urge on the Members who represent them to kindly use their good offices* to see that the banking services improve.

Now I will briefly deal with one or two points made individually by a few hon. Members. There has oeen some kind of controversy about one particular bank, the Punjab and Sind Bank. Some people said that it has not been functioning efficiently and some others said that it has been functioning efficiently. Mr. Kulkarni gave nie notice that he is going to raise certain matters. All that I can say is that the Reserve Bank has already looked into this matter and will take appropriate action wherever necessary. The matter has already been looked hito by the Reserve Bank. Therefore, if the Bank has functioned properly, other banks will take the clue and if it has nonfunctioned properly then the Reserve Bank will take appropriate ac~K5n in the case. Therefore, I do not propose to make any comment on that except to say that the matter is~undef examination.

(Shri R. Venkataraman)

Then one point which Mr. Mathur made deserves consideration. I shall bear it in mind. That is in the case of the loans given under the DM. He has suggested that penal interest should not be charged. Well, there seems to be validity in the point raised. 1 will take it up wuh the Reserve Bank and ask them to examine this question and let me know their decision. Shri Kalvan Rov was one of those who said that the banks should be nationalised, that the foreign banks should be nationalised and so on, and he al90 went to the extent of saying that no compensation should be paid. I do not think he is a friend of nationalisation. If he were and if I brought a Bill in which there is no provision for compensation at all for nationalisation, it would be struck down by the Supreme Court, and then the whole nationalisation would fail.

Mr. Kulkarni referred to the difficulties of the small scale sector which I have dealt with. We shall try to see that the small scale sector gets the adequate attention from the banks

There is one point which was raised by not only Mr. Kulkarni but by a number of other Members also. They have said that the banks charge somewhere between 20 per cent and 30 per cent to the small scale sector. It is news to me. I will have this examined. I do not think that the present directives from the Reserve Bank allow such an extortionate rate of interest to be charged. I shall have this matter examined. What we have said is that in respect of the small scale sector, it is entitled to the concessional rate of 11 or 12 per cent, and if they are not in the priority area, it will be a little more. But it cannot be as high a_s 30 per cent. But I have taken note of it, and I will get the answer from the Reserve Bank and find out whether that is so, and if that is I will take appropriate

action to see that that kind of thing is remedied.

Then. Sir, Mr. Yadav spoke support ing the Bill in great gusto. I thank him for all that he saTdT" He said that the landless people should be helped for lands. I want to assure him that there is a provision now for the landless people to buy lands. As I have said, they can borrow Rs. 5,000 without security and furnish the land itself for security if they want to buy land

i

Then, he wanted to know how much bad debts had been incurred during the period of the previous Government. I do not think it is worthwhile going into all those things now. All that we have got to see is to work together in a spirit of great dedication to see that the nationalised banks render good service to the people. We do not gain anything by trying to sling mud at each other. The point that we have got to do, the fact that we have got to face now, is to see that the nationalisation must be a success, that the nationalised banks should give efficient service and that in this process all parties, all sections of the society should co-operate and see that we get the best out of the nationalisation.

I have already dealt with the question on the foreign banks which Mr. Jha raised. Then he asked this question: Why are the profits less in the nationalised banks? I thank him for raising this question because there is also a mistaken notion that the nationalisation has reduced the profitability of the hanks. Sir, the nationalised banks are obliged to give 1 per cent of their total lending at 4 per cent of DRI loans. The same nationalised banks are obliged to give 40 per cent—at present 33-T/3 per cent and it has to go up to 40 per cent—to the priority sector at 7 and 8 per cent. Out of the total lending of say Rs. 100, Rs. 40 have got to be given at a lower rate of interest than that o-i the market. Do you mean that we can make profit? If we

{Acquisition and Transfer 294 of Undertakings) Bill,

want to make profit, it is very easy. They can raise the rate of interest on the DRI loans. They can raise the rate of interest on trie* priority sector to the commercial rate of interest, and they can make profit. The very object of the nationalisation is to utilise the funds available with the banks for the purpose of helping the weaker sections of the society, and for that purpose we have asked these banks to give the differential rate of interest loans at 4 per cent. We have also asked these banks to give loans to the priority sector at 8 per cent, 7 per cent. The result is that they are lending at below commercial market rates and thereby they are incurring a loss, but nevertheless they are doing a great national service. That is the reason why in the overall position they are not making profit. I would like the hon. Members to support the view that this should be the object of nationalisation. It should be supported. They should not join others who criticise nationalisaton and say that the profitability has gone down. The profitability has gone down because we are serving the people at lower rates of interest.

The my hon. friend raised a number of questions about the State Bank not working properly and he gave instances in which there is shuttling of some proposition between the State State Bank and the Reserve Bank. Well, I would like him to write a letter to me and it can be solved very easily. It may be that there has been some mistake in the issue of the bond and nobody wants to take the responsibility. If at the higher level some directive is given, it would solve their problem. I would like him to write a letter to me. I would look into this matter immediately and do my best.

One hon. Member mentioned about the chit funds. I will be bringing a Bill very soon of this. OBink I shall deal with that when I bring that Bill forward.

My hon, friend there was very critical of the dilution of the convertibility clause. Well, we are going to have a discussion on the General Budget and I think I will have rmore time then to explain why it was done. Therefore, I do not propose to go into this question at this stage. But I am not evading the issue. I will certainly answer this point when I deal with the Budget in the next two or three days.

Then the bad debts which are written off are certainly brought into account. Nobody can write off bad debts without their being brought into account. Some Member read a press statement saying that a former Finance Minister did not know that bad debts were written off and it was not even brought into account. I am not sure about it. But every audited statement of accounts now gives the amount of bad debts and it must also give the amount of bad cfebts which were written off. It is not possible for anybody to avoid disclosing the amount of bad debts which have been written off. All that is possible is thatj maybe the bad debts may be written off improperly. But the fact that it has been written off cannot be withheld from the audit' and the public. It will have *o be reflected in the accounts. This is the last point which was

Well, I thank the House once again for the very warm support that they have given me. I trust they will accept the motion.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); Now, I shall first put the Resolution of disapproval to vote.

The question is:

"That this House disapproves the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1980 (No. 3 of 1980) promulgated by the President on the 15th April, 1980." The motion was negatived.

NESH

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, I shall put the Motion moved by the hon. Minister to vote.

The question is

"That the Bill to provide for the acquisition and transfer of the undertakings of certain banking companies, having regard to their size resources, coverage and organisation, in order further to control the heights of the economy, to meet progressively, and serve better, the needs of the development of the economy and to promote the welfare of the people, in conformity with the policy of the State towards securing the principles laid down in clauses (b) and (c) of article 39 of the Constitution and for matters connected therewith or incidental thereto, as passed by the Lok Sabha be taken into consideration."

The motion wa\$ adopted.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now we shall take up clause-by-clause consideration of the Bill.

Clause 2 (De/initions)

SHRI SHIVA CHANDRA JHA: Sir, I move:

1. "That at page 1, line 10, the word 'not' be deleted."

उपसभाष्यक्ष महोदय, इसमें—डज ाट इन्क्लूड फारेन कंपनी—इसमें "नाट" मो गब्द है उसको हटा दिया जाएं ताकि फारेन कंपनी भो आ जाएँ। मैं यह नहीं कहना चाहता कि जैसा उन्होंने कहा है विदेशी बैंकों के बारे में कि यदि हम उन को नेशनलाइज कर देंगे तो वे रिटेलिएट कर सकते हैं और यह एक म्युच्यल एग्रीमेन्ट है इसलिए हम नहीं

करना चाहते हैं। मैं आपसे सवाल करना चाहता हं कि क्या रूस में आपका बैंक काम करता है ? रूस में आपके बैंक नहीं हैं तो कैसे भ्रापका उनके साब ट्रान्जेक्शन होता है? यदि आपके बैंक इंगलैंड में या अमरीका में या और कहीं नेशनलाइज कर दिए गए तो क्या दुसरे इन्टरनेशनल माध्यम नहीं हैं जिन के जरिए ब्रापके टांजेक्शन चलते रहेंगे। इसमें डरने की कोई बात नहीं है। ग्राप ग्रगर नेणनलाइज कर देंगे तो वह रिटेलियेट कैसे करेंगे । इसकी सफाई छ।प करेंगे दूसरी बात जिस का जवाब उन्होंने नहीं दिया कि दो फारेन बकों को आप ने इजाजत दी है। यह इजाजत दी है या नहीं ग्रीर दी है तो क्यों दी है। इसी लिये में चाहता हं कि यह "नाट" शब्द हटा दिया जाय और इसलिये मेरी प्रार्थना है कि ग्राप मेरा संशोधन मंजर कर लें।

1980

The question was proposed.

SHRI R. VENKATARAMAN: I have already explained that it is not the policy of this Government. When my hon, friend will come to power, he will have the authority ancTprfvilege of moving the Resolution or Bill in which he can do it. We have got elected on a manifesto in which we did not say that we will nationalise foreign banks. It is to our economic advantage to have branches of our banks in other countries. In order to have that advantage we are having them here for mutual advantage.

भी शिव चन्द्र झाः यह दो फारेन बैंक्स कौन हैं जिनको आपने इजाजत दी है। यह बात उठायी गयी है कि दो फारेन बैंक्स को आप ने इजाजत दी है। बह कौन से बैंक्स हैं यह मैं जानना चाहता हूं। THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): He is not replying. I cannot force the Minister to answer your question.

The question is:

"That at page 1, line 10, the word 'not' be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill,

Clauses 3 to 5 were added to the Bill.

Clause 6 (Payment of amount)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): There are two amendments to Clause 6, in the name of Shri Shiva Chandra Jha: Would the hon. Member like to move th"m?

SHRI SHIVA CHANDRA JHA: Yes, Sir. Sir, I move;

- 2. "That at page 4, lin_e 5, for the words 'five and a haTT the word 'two' be substituted."
- 3. "That at page 4, line 46, for the word 'seventyfive' the word 'twenty-five' be substituted."

भी शिव, चन्द्र झा: यह संशोधन मैं इस लिये लाया हूं कि यह कुल इंस्टालमेंट इम तीन बार में देंगे ग्रौर उस पर जो इंटरेस्ट देते हैं वह है साड़े पांच परसेंट । मैं समझता हूं कि यह देने की जरूरत ही नहीं है । लेकिन मेरा संशोधन है कि यह दो परसेंट दिया जाय। उपसभाष्यक्ष (श्री दिनेश गोस्त्रामी): भ्राप अपने दूसरे संशोधन पर भी ंबोल लीजिए।

श्रो शिव चन्द्र झा : इंटरमीडियेट पेमेंट जहां देने की बात है वहां '75 परसेंट है । वहां मैं चाहता हूं कि वह 25 परसेंट होना चाहिए । बुनियादी तौर पर तो वह देने की जरूरत ही नहीं है लेकिन अगर टोकन के रूप में देनाही चाहते हैं तो 25 परसेंट दे दीजिए । यही मेरे दो संगोधन हैं ।

The question was proposed.

SHRI R. VENKATARAMAN: I cannot accept these amendments

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

2. "That at page 4, line 5, for the words 'five and a half the word 'two' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); The question is:

3. "That at page 4, \lim_{e} 46, for the word 'seventy-five' the word twentyHfive be subsTTFuted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, let us go to the other clauses. We go t_{0l} clauses 7 to 21. There are no amendments.

of Undertakings) Bill, 1980

(Shri Dinesh Goswami)

Clauses 7 to 21 were added to the Bill. The First Schedule was added to the Bill.

The Second Schedule

SHRI SHIVA CHANDRA JHA: Sir, I beg to move:

"That at page 13, in column 2 of the Second Schedule, for the figures '610, 180, 510, 100, 210, 240,' the figures '10, 30, 15, 40, 25, 20,' respectively, be substituted."

इस में श्रापने क^{म्}पेंसेशन देने की बात कही है। मैं तो समझता हूं कि कंपेंसेशन देना भी नहीं चाहिए । दुनिया में दूसरे मुल्क़ों में भी यह हुआ है कि जहां के कम्पेंसेशन नहीं दिया गया है प्राइवेट पार्टीज को । स्लेवरी का एबालिशन हम्रा वहां उस के लिये कोई कंपेंसेशन नहीं दिया गया । लेकिन टोकेन के रूप में जो थोड़ा एमाउन्ट दे रहे हैं उस में अगर आप देना ही चाहते हैं तो जो सब से छोटा है उस को सब से ज्यादा दिया जाय ग्रौर जो सब से बड़ा है उस क़ो कम दिया जाय ग्रौर मैंने हिसाब से 10, 15, 20; 25 कर दिया है। मैं स्राशा करता हूं कि मंत्री जी इस संशोधन की मान लेंगे।

The question was proposed

SHRI R. VENKATARAMAN: Sir, my Government is committed to the principle of fair compensation. Therefore, I cannot accept this amendment.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That at page 13, in column 2 of trie Second Schedule, for the figures '610, 180, 510, 100, 210, 240,' the

figures '10, 30, 15, 40, 25, 20,' respectively be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); Th_e question is:

"That the Second Schedule stand part of the Bill."

The motion was adopted.

The Second Scheduled was added to the Bill.

The Third Scheduled was added to the

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir, I beg to move:

"That the Bill be passed." The

question was proposed.

SHRI K. K. MADHAVAN (Kerala). Sir, I seek only one clarification from the honourable Minister. I was closely listening to his statement and *I* heard him saying about the laxity on the part of the service personnel of the nationalised banks and, Sir, he was seeking the co-operation from all sections of the House in removing this laxity Am I to understand from the honourable Minister's statement that he is apologetic about the very method or policy of nationalisation or he is sceptical about the success of nationalisation? I want to know this.

SHRI R. VENKATARAMAN: Not at all. On the contrary, I am one of those who are committed to the principle of nationalisation and I want the nationalisation to succeed and in order that it may succeed, I said, there should be greater co-operation from

(Acquisition ana Transfer of Undertakings) Bill, 1980

the labour in the nationalised industries than even from the private sector. That is my view.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The question is:

"That the Bill be passed."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The House now stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at twenty-four minutes past seven of the clock till eleven of the clock on Tuesday, the 1st July, 1980.